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Now, so far as Mr. Niren Ghosh's matter is concerned, it was raised during the last Session. He was arrested and whatever action was taken against him was in connection with some criminal matter....

SHRI NIREN GHOSH: What criminal matter? ... (Interruptions).

SHRI MONORANJAN ROY: What is that criminal matter?..(Interruptions).

MR. CHAIRMAN: I am sorry. Mr. Gokhale. Please wait.

Now, it was in the last Session and not during this Session that this matter was raised. Mr. Niren Ghosh was informed that no action was being taken by me because it was not a matter connected with the privileges of this House. Now, this was in the last Session.

श्री राजनारायण: श्रीमन्, ग्रब प्रश्न उटता है कि श्री नीरेन घोष के सम्बन्ध मे ग्रापने यह व्यवस्था दी थी कि हम इस मामले को गह मन्त्रालय को देते हैं और फिर वह जो जवाब देगे उसको सदन मे रखा जायेग ।

श्री सभापतिः नो, नो।

श्री श्यामलाल यादव: ग्रगर सदन में एक बात होती

MR. CHAIRMAN: No, please, I did not say this.

श्री श्याम लाल यादव: श्रीमन्, मैं यह बात सदन मे कहना चाहत हूं कि चूकि यह मामला मेम्बर के प्रिविलिज से सम्बन्ध रखता है...

भी सभापति। श्राप का कहना गलत है।

श्री श्यामलाल यादव : श्रीमन, जब ग्रापने घोषणा कर दी तो फिर मेम्बर को सूरक्षा मिलनी चाहिए।

12 Noon

श्री समापतिः मैने यह कहा था कि प्रिविलज नही होता, मैं होम मिनिस्टी को आपके पेपर्स भेज देता हं। सिर्फ यह कहा था। यह कभी नहीं कहा था कि हाउस में रखेंगे। भाज मझसे वहा भाकर कहते या सेशन के शुरू होने के समय कहते।

SHRI NIREN GHOSH: I thought it was your duty to take up the matter..(Interruptions)

SHRI MONORANJAN ROY: If you do not, who else will give protection?..(Interruptions).

MR. CHAIRMAN: Please sit down, Mr. Monoranjan Roy. Don's disturb the proceedings of the House ...

SHRI MONORANJAN ROY: We shall sit. But we want to know...

MR. CHAIRMAN: You are disturbing the proceedings of the House, Mr. Monoranjan Roy.. (Interruptions).

श्री राजनारायण: श्रीमन्, मेरा ग्राप से विनम्न निवेदन है। ग्राप कृपा करके इस सदन की (Interruption) जब भ्राप यह कहते हैं कि मैंने यह कर दिया, मैंने वह कर दिया तो क्या....

SHRI S. P. GOSWAMI (Assam): Sir, on a point of order (Interruptions).

श्रो राजनारायण: श्राप की पर्सनैलिटी अनिलिमिटेड नही है, ग्राप सदन क़े नियम के मुताबिक चलेगे। यदि ग्राप की व्यवस्था सदन के नियमों का उल्लंघन करती है तो भ्रापकी ब्यवस्थाको मानने के लिए हम मजबुर नही है।

श्री सभापति : ,ग्रब ग्राप बैठ जाइए। 👔

श्री राजनारायण: You are a man of limited personality. You don't have unlimited personality.

श्री सभापतिः ग्रब ग्राप काम चलने दीजिए।

श्री लाल ग्रहवाणी: मझे लगता है कि कोई गलत-फहमी खडी हुई है नीरेन घोष के मामल मे। मेरा निवेदन यह है कि भ्राप इस चीज को सचिवालय से दिखवा ले। उनका इम्प्रेशन यह है कि सदन मे जो हुआ और जो कहा गया उससे उनको ऐसा ग्राभास हुन्नः कि ग्राप के द्वारा वह सदन मे रखा जायेगा। श्राप को स्मरण है कि ऐसा नही हुआ और आप ने केवल गृह मन्त्रालय को कहा था। मै निवेदन करूगा कि सचिवालय ग्रभी भी देख ले कि वास्तव मे क्या हम्रा था ग्रौर उसके मनसार कार्यवाही की जाये। उनका इम्प्रेशन है कि आप की स्रोर से 'सो-मोटो' यह चीज ग्रानी चाहिए थी भौर इसी ग्राधार पर उन्होंने उठाया है।

श्री सभापतिः वह गलत है:

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, this is a matter...(Interruptions)

MR. CHAIRMAN: No, please. Sit down. I request you to sit down now. .(Interruptions)

THE CONSTITUTION (THIRTY-THIRD AMENDMENT) BILL, 1974—contd.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. GOKHALE): With your permission, Mr. Chairman, I resume my reply by repeating again that I am thankful to hon, Members on both sides...

श्री राजनारायण (उत्तर प्रदेश): कोई फेवरबिल नही है।

the Bill

SHRI H.R. GOKHALE: A large number of them have favoured it. I am thankful to them for supporting the Bill. I am also thankful to those who were critical, because they are entitled to be critical about any measure like that. But, as I said, I am all the more thankful to the hon. Members who have supported

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SHRI NIREN GHOSH (West Bengal): Nobody is going to support it.....

SHRI H.R. GOKHALE: Sir, I think it is not necessary for me to refer to all the points made by each hon. Member. I have analysed the points; many of them are common and they are overlapping. I will deal with the major points which have been raised in the course of this debate.

One point which has been made by some hon. Members is that if the proposed amendment to Art. 101 and 190 goes through, it curtails or abridges the full freedom of an hon. Member to resign. Sir, I repudiate this suggestion also. First of all, there is no curtailment or abridgement of the freedom of an hon. Member to resign. The freedom to resign continues, as some of the hon. Members have already stated in the course of their speeches. In England, for example, an hon. Member simply cannot resign; he has an office of profit. But in India the right to resign had been recognized from the very initiation of the Constitution. And that right continues to be recognized even after the amendment goes through.

Sir, the right to resign or the freedom to resign also presupposes the freedom of the Member not to resign. Here, Sir, the question is that when you compel a Member to resign, his freedom to decide whether he will continue as a Member or will not continue as a Member of so many parties, of so many people, who by acts of violence, duress or acts of coercion, bring pressure on the Members to put in their resignations against their will. Therefore, the freedom to resign is not at all affected.

भी राजनारायण: स्रान ए वाइन्ट आक्ष आर्डर: उनको कहिए कि बैठ जाए।

श्री सभापति: वह थील्ड नही कर रहे हैं।

भी राजनारामण: प्वाइन्ट म्राफ़ म्राईर |पर यील्ड करना ही होगा। श्री सभापति : कहिए, क्या प्वाइन्ट ग्राफ ग्रार्डर

श्री राजनारायण: मेरा प्वाइन्ट ग्राफ ग्राईर यह है कि क्या सदन में कोई मन्त्री यह ग्रिधिकार रखता है कि वह ग्रसत्य बोले जानबुझ कर। न तो गुजरात में ग्रौर न ही बिहार में किसी से जबरदस्ती इस्तीफा लिया गया है। वहां विलिगली (स्वेच्छा से) सब ने इस्तीफा दिया है ग्रौर ग्रभी 5 जून को, उसके पहले ही तमाम जनसंघ ग्रौर संमोपा के सदस्य फिर इस्तीफा देंगे। यह मन्त्री जी ग्रसत्य बोल रहे हैं।

MR. CHAIRMAN: This is no point of order. I overrule it.

श्री राजनारायण: तो मैं इसके लिए प्रिविलज के मोशन का नोटिस देता है।

MR. CHAIRMAN: I overrule it.

भी राजनारायण: ग्राप इसे ग्रोवर रूल कैसे कर मकते है। Under what rule?

MR. CHAIRMAN: I overrule you. Please sit down now.

SHRI H.R. GOKHALE: The amendment does recognise that a Member of Parliament or an Assembly has the right to tender his resignation if he voluntarily decides to resign from the membership of the House. That position which was recognised by the Constitution from the beginning of the Constitution has not been affected at all by the proposed amendment. Even in the proposed amendment, the normal course proposed is that a resignation tendered by an hon. Member will be accepted by the Speaker or the Chairman as the case may be and only in certain circumstances which are mentioned in the proviso, viz., if the Speaker or the Chairman is satisfied that the resignations were not genuine or voluntary, then the question of the Speaker or the Chairman coming to a contrary conclusion arises. Therefore, the basic assumption that the normal thing is not the acceptance of the resignation but the rejection of the resignation is basically wrong. This is, I may say with all respect, a total misunderstanding of the provisions of the proposed amendment.

Sir, what is the present position? It has been said that because of the proposed amendment, the Speaker or the Presiding Officer will be dragged to the court. Some cases were quoted. An hon. Member quoted a case dating back to 1952. There was another case of Allahabad High Court. I have seen these cases. Even when the amendment was

not there and even under the existing provision, it was asserted that a resignation by itself inherently means a voluntary and genuine resignation and the person concerned could take the matter to the court for determining whether the resignation should be treated as effective or not effective on the ground that it was voluntary or genuine or not. In the Travancore-Cochin case, in fact it was held that although the resignation was signed by the hon. Member, it was not a resignation which was genuine or voluntary. Even in this case, the Speaker or the Presiding Officer was dragged to the court even when the amendment was not there. So, nothing new has happened even now.

A criticism has been made that there is no provision about the kind of enquiry that will be made by the Speaker or the Presiding Officer. All the lawyers knew the expression used in this amendment ".....if from information received or otherwise and after making such inquiry as he thinks fit ... " are expressions which are very commonly used in this country and all over the world where the English language is used. When an enquiry is contemplated, it means that the decision of the Speaker or the Presiding Officer will not be capricious. An enquiry contemplates that a decision will be made by him after following the ordinary and well-accepted rules of fairplay and justice. If after following that procedure, the Speaker or the Presiding Officer or the Chairman comes to the conclusion that the resignation is not voluntary or that it has been tendered under pressure, duress or threat of violence, then only on such an enquiry or on receiving such information, the Speaker can decide that the resignation should not be accepted because it is not a voluntary or genuine resignation.

Sir, recent experience has shown and it is so recent that hardly any reminder of these events is necessary, at some stage, to a certain extent I was very closely concerned with what was happening in Gujarat. Sir, I have information of some instances—they have been reported in the Press also—where very much undesirable methods were used by small sections of people to pressurize Members to resign. Sir, in one case, the head of a Member was shaven off and he was paraded on the streets on the back of a donkey in order to compel him to resign. In another case, a Member was dragged from his house by a mob of people and taken physically to the Speaker

to tender his resignation. There are some amendments that the resignation should be given in person and that would be enough. Now, it can be given in person by physically dragging a person to the Speaker. Therefore, an amendment which merely says that it will be tendered in person does not really meet the situation. A large number of instances have happened and this is not an isolated instance. Instances have occurred in Gujarat where resignations that were given were definitely not voluntary and not genuine, and they have been given under compulsion or duress.

Therefore, Sir, while it is very necessary to preserve the right and the freedom of a Member to resign whenever the Member likes, it is also necessary to preserve his freedom not to resign under pressure and coercion.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, on a point of information...

MR. CHAIRMAN: No, please. Not now. Let him continue.

SHRI H. R. GOKHALE: Sir, a mention has been made in the course of speeches and one or two Amendments also referred to what is described as the right of recall. I know, Sir, first of all such a suggestion as a substitute for this Amendment really gives the implication or an understanding that as long as a right to recall is not provided for, acts of violence in order to recall a Member by obtaining his resignations are justified. Recall is a very difficult thing. One can appreciate the suggestion. But I cannot appreciate the argument that as long as the right to recall is not there, all these things which take place, which are violent and which are under duress to compel the Member to resign, are justified because the right of recall is not there. Even with regard to the right of recall, the hon. Members referred to some countries, particularly the East European countries where the kind of democratic framework which exists in India does not exist, where the multi-party system which exists in India does not exist, this has been there. In fact, in some countries, even in the East European countries, the right of recall was originally provided for but on experience was withdrawn. I know that it exists in some of the States, perhaps, one or two only, in the United States of America. It does exist in one or two States in Europe. But the experiences has shown that a right to recall, for

[Shri H. R. Gokhale]

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example, cannot be merely by obtaining 51 per cent or 60 per cent signatures. Wherever the right of recall is there, Sir, the matter has to go back to the people. The people have to vote on the question whether the elected representatives should continue or should not continue. In small countries the situation is quite different from here; there the electorate is not expected to be nearly to the tune of 350 million people. And in a country where the voting strength in each constituency is sometimes as large as ten or eleven lakhs, a right to recall is easier said than done. Sir, I would not in any case support the argument that as long as you do not provide for the right of recall the present situation should be allowed to continue and forced resignations should be accepted and they should be regarded as genuine and voluntary. Sir, it was said that violence cannot be stopped by legislation. I agree, Sir, mere legislation cannot stop violence. Perhaps, it can be stopped, if not stopped, at least curbed, if some of the Parties who are today encouraging violence stop doing so. Therefore, Sir, law is only one method by which protection is granted to a person to maintain his freedom, to maintain his choice, to maintain the voluntary character of his action. And that is exactly what the present Amendment seeks to do. The two parts of the Amendment are really one. One pertains to the right of the Members of the Parliament and the other pertains to the right of the Members of the Legislatures in the States. Basically, the concept underlying the Amendments of both the Articles being the same, it is not necessary to refer to each one of them separately because there is no separate point raised in respect of each of them. I would submit that this a simple Amendment. This is an Amendment which proceeds on the theory and the basis that voluntariness in action should be the basis of fall action, including resignations by hon, Members, and just as a Member has a right to resign, he has also a right to remain in his position and not being forced to resign by pressure or violence or undue influence or duress.

Sir, I commend that this Bill be taken into consideration.

MR. CHAIRMAN: I shall first put the amendment of Mr. Rajnarain.

SHRI SUBRAMANIAN SWAMY May I ask for a clarification?

MR. CHAIRMAN: No, this is not the occasion.

DR. K. NAGAPPA ALVA (Karnataka): Sir, the Minister...

MR. CHAIRMAN: No, please; I am sorry. I shall first put the amendment of Mr. Rajnarain to vote.

The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri Shyam Lal Yadav
- 2. Shri Omprakash Tyagi
- 3. Shri Parkash Vir Shastri
- 4. Shri Mahavir Tyagi
- 5. Shri Banarsi Das
- 6. Shri Rabi Ray
- 7. Shri Rainarain

with instructions to report, within a month from the date of making the motion."

The motion was negatived.

MR. CHAIRMAN: I shall now put the motion to vote. The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

Under aritcle 368 of the Constitution, the motion will have to be adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members of the House present and voting. A division may accordingly be called.

The House divided.

MR. CHAIRMAN: Ayes-159; Noes-30

AYES-159

Abdul Samad, Shri A.K.A.
Abid Shri Qasim Ali
Abu Abraham, Shri
Adivarekar, Shrimati Sushila Shankar
Ahmad, Dr. Z.A.
Alva, Shrimati Margaret
Amla, Shri Tirath Ram
Anandam, Shri M.
Arif, Shri Mohammed Usman

Barman, Shri B.D.
Berwa, Shri Jamna Lal
Bhagwati, Shri B.C.
Bhard vaj. Shri Jagan Nath
Bhatt, Shri Nand Kishore
Bisi, Shri P.N.
Bobdey, Shri S.B.
Borooah, Shri D.K.
Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. R.K.
Chandra Shekhar, Shri
Chan Irasekhar, Shrimati Maragatham
Chatto adhyaya, Prof. D.P.
Chaturvedi, Shrimati Vidyawati
Chandhari, Shri N.P.
Chettri, Shri K.B.
Chondhury, Shri N.R.
Chowdhary, Shri C.L.
Chowdhri, Shri A.S.
Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram
Das, Shri Bipinpal
Devandra Nath, Shri
Dhabe, Shri S.W.
Dikshrt, Shri Umashankar
Dutt Dr. Vidya Prakash

Gadgil, Shri Vithal Gian Chand, Shri Goswami, Shri S.P. Gowda, Shri U.K. Lakshmana Gujral, Shri I.K. Gupta, Shri Bhupesh

Hashmi, Shri S.A. Himmat Sinh, Shri

Imam, Shrimati Aziza

Jagdish Chandra, Shri Jagtan, Shri R.D. Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shrimati Kumudben Manishankar

Kalan'ya, Shri Ibrahim Kalpanath, Shri Kalvan Chand, Shri Kam'ole, Shri N.M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kishan Lal, Shri Kollur, Shri M.L.
Kripalani, Shri Krishna
Krishan Kant, Shri
Krishna, Shri M.R.
Kulkarni, Shri A.G.
Kulkarni, Shrimati Sumitra G.
Kumbhare, Shri N.H.
Kureel Urf. Talıb, Shri P.L.

Lalbuaia, Shri Lotha, Shri Khyom.

[14 MAY 1974]

Mahanti, Shri B.K. Mahapatre Shri L. Majhi, Shri C.P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mehta, Shri Om Menon, Shrimatı Leela Damodara Mirdha, Shri Ram Niwas Mohideen, Shri S.A. Khaja Mukherjee, Shri Kali Mukheriee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A.N. Munda, Shri B.R. Murthy, Shri B.P. Nagaraja Musafir, Shri Gurmukh Singh

Narasiah, Shri H.S. Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Pai, Shri T.A. Panda, Shri Brahmananda Parashar, Shri V.R. Patil, Shri D.S. Patil, Shri G.R. Pradhan, Shrimati Saraswati Prasad, Shri Bhola Prasad, Shri K.L.N. Punnaiah, Shri Kota Puri, Shri D.D. Rachaiah, Shri B. Raha, Shri Sanat Kumar Raju, Shri V.B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V.C Reddi, Shri K. Brahmananda Reddi, Shri Papi Reddy, Shri Janardhana Reddy, Shri K.V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R.N. Refaye, Shri A.K. Rishi Kumar, Shri

Saleem, Shri Mohammad Yunus 12 July 31 Sangma. Shri E.M. and call mathem Sardar Amjad Ali, Shri Sardesai, Shri S.G. Savita Behen, Shrimati Seyid Muhammad, Dr. V.A. Shah, Shri Manubhai Shahi Shri, Nageshwar Prasad Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shishir Kumar, Shri Shukla, Shri Chakrapani Shukla, Shri M.P. Shyamkumari Devi, Shrimati Singh, Shri D.P. Singh, Shri I.D. Singh, Shri Inder Singh, Shri Jagjit Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Shivdayal Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V.B. Sinha, Shri Awadheshwar Prasad Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato Tanvir, Shri Habib Thakur, Shri Gunanand Tilka, Shri J.S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Tripathi, Shri Kamlapati

Varma, Shrimati Narayani Dev Manaklal Venigalla Satyanarayana Shri Vyas, Dr. M.R. Wajd, Shri Sikander Ali

Noes-30

Advani, Shri Lal K. Alva, Dr. K. Nagappa Dhulap, Shri K.N.

Trevedi, Shri H.M.

Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N.G. Gupta, Shri Shyamlal

Mahadeo, Shrì Mandal, Shri B.N. Mathew Kurian, Dr. K. Mathur, Shri Jagdish Prasad Menon, Shri Viswanathan Misra, Shri Lokanath Mullick Choudhury, Shri Suhrid Rainarain, Shri Ray, Shri Rabi Roy, Shri Monoranjan Sakhlecha, Shri V.K. Sanyal, Shri Sasankasekhar Shastri, Shri Prakash Vir Shekhawat, Shri B.S. Singh, Shri Bhupinder Singh, Shri Sitaram Singh, Shri T.N. Sinha, Dr. Ramkripal Swamy, Shri Subramanian Tohra, Sardar Gurcharan Singh Tyagı, Shri Mahavir Tyagi, Shri O.P. Yadav, Shri Shyam Lal

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting

SHRI T.K. SRINIVASAN (Tamil Nadu): I have to explain to the House and the Chairman the reasons for our abstention.

[MR. DEPUTY CHAIRMAN in the Chair]

We abstained from taking part in the discussion only to safeguard the dignity and the status of the office of the Chairman. We fear that this may involve the Chair and it may lead to judicial interference. So what we feel is it is better to abstain from voting and walk out as a protest.

[The hon. Member then left the Chamber along with some other hon. Members.]

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clause 2—Amendment of Article 110

SHRI SHYAM LAL YADAV (Uttar Pradesh): Sir, I move:

1. "That at page 1, lines 12 to 17 be dele ed".

SHRI LAL K. ADVANI (Delhi): Sir, I move:

- 5. "That at page 1, for the existing clause 2, the following clause be substituted, namely:
 - 2. In article 101 of the Constitution, after clause (4), the following clause shall be inserted, namely:
- (5) The constituency or electoral college which elects a member shall have the right to recall him in accordance with provisions made by Parliament by law in this regard; and if he is so recalled, his seat shall become vacant."
- 6. "That at page 1, for lines 8 to 11, the following be substituted, namely:
- '(b) resigns his seat by writing under his hand addressed to the Chairman or the Speaker, as the case may be, and submitted to the Chairman or the Speaker, as the case may be, by the member in person."

SHRI BHUPESH GUPTA (West Bengal): Sir. I move:

7. "That at page 1, line 17, for the words "not voluntary or genuine" the words 'caused by the use or threat of force or is not genuine' be substituted."

SHRI SALIL KUMAR GANGULI (West Bengal): Sir, I move:

8. "That at page 1, after line 17, the following be inserted, namely:

Provided further that the function of the Chairman or the Speaker, as the case may be, in accepting or not accepting any such resignation shall not be considered to be conduct of business in Parliament within the meaning of Article 122 of the Constitution."

The questions were proposed

श्री श्यामलाल यादव: श्रीमन्, मैंने जो संशोधन पण किया है, उसके सम्बन्ध मे मैं निवेदन करना चाहता हूं कि जिस प्रकार से सरकार की तरफ से विधेयक लाया गया है, उससे ऐसा मालूम होता है कि वह संविधान की मूल धारणा के विपरीत काम कर रही है। मान्वयर ऐसा नहीं है कि केवल विधान सभा और विधान परिषद ...

श्रीमन, श्रपने संशोधन के पक्ष में दलील देते हुए मैं यह निवेदन करना चाहता था कि इस्तीफा देने का जो प्रोवीजन हमारे सिवधान में है वह केवल विधान सभा, विधान

परिषद ग्रथवा संसद के सदस्यों के लिए ही नही है, जिसके लिए यह विधेयक प्रस्तृत किया गया है, बल्कि ग्रगर राष्ट्रपति को भी त्यागपत्न देना हो तो वे त्यागपत्न लिखकर उपराष्ट-पति को दे सकते है। इसी प्रकार से उपराष्ट्रपति को जब त्यागपत्न देना हो तो राष्ट्रपति को लिखकर दे सकते हैं। ठीक इसी प्रकार की स्थिति सुप्रीम कोर्ट के जजेज के बारे में, उनके लिए भी व्यवस्था संविधान में है कि वे ग्रपना त्याग-पत्न लिख कर दे दे। हाईकोर्ट के जजेज किस प्रकार त्याग पत्न देगे इसकी भी व्यवस्था सविधान में वर्णित है। जिस भाषा को सविधान मे लिखा गया है वही भाषा तमाम पदाधि-कारियों के सम्बन्ध मं वर्णित है तो फिर केवल संसद-सदस्यों ग्रथवा विधानमण्डल के सदस्यों के लिए ही उसमें क्यो संशोधन किया जा रहा है। मेरा निवेदन यह है कि जो यह संशोधन है यह असंवैधानिक है और मान्यताओं के विरुद्ध है। दसरी तरफ़ इस परिवर्तन को लाकर सदन के जो अध्यक्ष होंगे उनको एक प्रकार से पलिस इस्पेक्टर का ग्रधिकार दिया जा रहा है कि वे इसकी जाच पडताल करे कि यह दबाव से दिया गया था या स्वेच्छा से दिया गया था। ग्रब तक जो व्यवस्था थी वह पर्याप्त थी इस बात को देखने के लिए कि वे सन्तष्ट हो जाएं कि वह स्वेच्छा से है, वास्तविक है ग्रथवा नहीं है। श्रगर कही सन्देह पैदा होता है श्रथवा कोई माननीय सदस्य ग्रसंतष्ट है ग्रध्यक्ष की व्यवस्था से तो वह हाई कोर्ट ग्रौर सुप्रीम कोर्ट में जा सकता है। पीछे कई केसेज हुए है केरल में स्रौर हाई कोर्ट ने यह फैसला दिया कि जो अध्यक्ष ने त्यागपत स्वीकार कर लिया वह ठीक नहीं है, जो सदस्य का पत्न था वह त्यागपत्न नही था । मेरा निवेदन यह है कि जो सविधान में त्यागपत्न देने की वर्तमान में व्यवस्था है वह पर्याप्त है। मेरा एमेडमेट यह है कि खंड 2 में लाइन 11 से 13 तक हटा दी जाए। मै क्यो ऐसा कहता हु? मेरा ग्रनुरोध है कि ग्रभी तक जो हमारा ग्रध्यक्ष रहा है वह ब्रिटिश पालिया-मेटरी पढ़ित के ग्रनुसार रहा है, जिसके ग्रनुसार ग्रध्यक्ष देखता नही है, सुनता नहीं है, बोलता नहीं है। इस प्रकार की हमारी मान्यता रही है। हमने उस व्यवस्था को माना है। ग्राज ग्रध्यक्ष को इस तरह विवाद मे डाल रहे हैं। हमारे देश मे स्राज यह परिस्थिति है कि जैसे काग्रेस पार्टी के सदस्यों ने त्यागपत्र दिया गुजरात मे तो यह नही कहा जा सकता कि उन्होन दबाव मे दिया। ग्रगर सरकार को यह श्राशका होती, उसकी ऐसी मान्यता होती तो जिस सदस्य ने त्यागपत्न दिया उसके त्यागपत्न को हाईकोर्ट में चैलेज करती. काग्रेस पार्टी चेलेज करती या वह माननीय सदस्य हाई कोर्ट मे जाता कि दबाव डाल कर हमसे त्यागपत्र लिया गया है। उसके ऊपर गुजरात हाई कोर्ट फ़ैसला देता, वह सही बात होती। जब देश मे जनग्रान्दोलन होंगे तो इस प्रकार की भावनाएं उठेगी । उनको दबाने के लिए सरकार यह विधेयक लाई है। ग्राज ग्राष्ट्रयक्ष विधान सभाग्रो में, ससद में किस प्रकार चुने जाते हैं। जिस पार्टी का बहुमत होता है उसक मादमी को मध्यक्ष चुन लिया जाता है। कोई सा उदाहरण

[श्री श्यामलाल यादव]

नहीं है कि कोई ऐसा अध्यक्ष च्ना गया हो जो रूलिग पार्टी का मेम्बर न हो। ग्रब परम्परा यह भी हो गई है कि ग्रध्यक्ष चुन जाने के बाद वे रूलिंग पार्टी की पार्टी मीटिंग में शिरकत करते हैं, वोटिंग में हिस्सा लेते है। ग्रध्यक्ष बन जाने के बाद भी इस प्रकार से दलगत राजनोति मे भाग लेने के कारण वह निष्पक्ष नहीं हो पाते। वे रूलिग पार्टी के सिम्बल पर चुनाव लड़ते है, रूलिंग पार्टी उन्हें सहायता देती है, धन देती है, उनके लिए प्रचार करती है तो फिर कैसे हम यह मान सकते है एस महत्वपूर्ण प्रश्नों पर कि सदस्य ने इस्तीफा दिया या नही दिया, अगर वह रूलिंग पार्टी का मैम्बर हो तो किस प्रकार ग्रध्यक्ष निष्पक्षता के साथ, ग्रपने भविष्य को सामने रखते हुए, ग्रंगले चुनाव को सामने रखते हुए, चुनाव में सहायता को सामने रखते हुए निर्णय दे सकेगा। अगर हाई कोर्ट में प्रश्न जाता है या सुप्रीम कोर्ट मे जाता है तो दूसरी बात होती है। सुप्रीम कोर्ट या हाई कोर्ट के जज निष्पक्षता के साथ फैसला करते हैं। उन्हे कोई भय नहीं होता कि कल को पाच साल के बाद चुनाव के मैदान मे जाना होगा। तो मै समझता हू कि इस प्राविधान का सदा दुरुपयोग होगा ग्रीर सत्तारुढ़ दल के पक्ष में इसका दुरुपयोग 🌉 गा। कुछ ग्रध्यक्ष ग्रपवाद हो सकते हैं, लेकिन देश में यह भावना रहेगी कि ग्रध्यक्ष ने ग्रपनी मर्जी से निर्णय कर दिया । तो उस के पद की गरिमा को बचाने के लिए मेरा निवेदन है कि ...

श्री उपसभापति: ग्राप कितना समय ग्रौर लेगे?

भी ज्यामलाल यादव: तो मेरा निवंदन हं कि अध्यक्ष के पद की गरिमा को बचाने के लिए...

MR. DEPUTY CHAIRMAN: Now you have to wind up.

श्री श्यामलाल यादव: तो मान्यवर, इस प्रकार की व्यवस्था या नियम दुनिया की किसी समद या पालियामेट में नही है; क्योकि जैसे ब्रिटेन की पार्लियामेंट है, वहां पर तो त्याग पत्न देने की कोई व्यवस्था ही नही है। वहा पर तो मदस्य चांसलर ग्राफ एक्सचेकर को कष्टता है ग्रोर उस की वह स्टालबर्ट नियुक्त कर देता है। ज्याहा उस की वहां नियुक्ति होती है ग्रगली शाम वह इस्तीफा दे देता है ग्रौर वह उस पद पर बना रहता है ग्रौर वाद में उस पद से वह ग्रपना त्याग**प**त्न दे देता है ताकि दूसरे सदस्यों को यदि इस्तीफा देना हो तो वह सुविधा उन को प्राप्त रहे। जहां तक ग्रमरीका का सवाल है वहा हाउस ग्राफ रिप्रेजेटेटिव के ग्रध्यक्ष को लिख कर दे दिया जाता है और उसे मान लिया जाता है । लंका में यह है कि नेशनल स्टेट ग्रसेम्बली का स्पीकर ग्रौर वहा तो स्पीकर भी नहीं है, वहां के क्लार्क ग्राफ दि हाउस का सदस्य भ्रपना इस्तीफा दे देता है भ्रौर वह मान लिया जाता है। जापान में भी इस प्रकार की शब्दावली है ग्रौर वहां सदत के ग्रध्यक्ष को त्यागपत्र दिया जाता है ग्रौर नही तो प्रे**सीडेंट**

स्राफ दि हाउस को त्यागपत्र दिया जाता है। तो ऐसी स्थिति में कौन सा कारण है कि कान्न मन्त्री जी ने .

MR. DEPUTY CHAIRMAN: Mr. Yadav, you are speaking on the amendment.

श्री श्यामलाल यादव: यह क्या है । मै समझता हू कि मन्त्री जी ने जन भावन। के विपरीत यह किया है। उन्हें तो गर्व है कि हिन्दुस्तान का विशाल बहुमत उनके साथ है। इस वक्त जनता ने उनका इतना समर्थन किया है तो वह क्यो इर रहे हैं। यह इस बात की तरफ इशारा करता है कि सत्ता- छ्ट दल के विपरीत ज्यो-ज्यो इस देश की जनता होती जायेगी, ज्यो-ज्यो उसकी नीतियां ग्रसफल होती जायेगी, देश भुखमरी के कगार पर पहुंचना जायेगा। मत्ताम्द्र दल देश के बहुमत का लाभ उठा कर जनजीवन पर कुठाराधात करना चाहता है। तो इस प्रकार का ग्रनैतिक ग्रीर गैर-कानूनी ...

MR. DEPUTY CHAIRMAN: Now you have to wind up, Mr. Yadav.

श्री श्यामलाल यादव : ग्राप देखेगे कि यह बड़ा मौलिक प्रश्न है। एक ऐसा ग्रधिकार सरकार लेना चाहती है कि जिससे इस देश के जनतन्त्र की हत्या होगी। ग्राखिरी बात मैं यह कहना चाहता हू कि . . .

(Time bell rings)

MR. DEPUTY CHAIRMAN: Now you will have to take your seat. For the last ten minutes you have been speaking.

श्री श्यामलाल यादव: ग्राखिरी बात एक दो वाक्य मे कह दूगा। उसके बाद समाप्त कर रहा हू।

MR. DEPUTY CHAIRMAN: No more. I will not allow you to speak any more. I have been waiting patiently for you to end your speech. At least I have asked you ten times to wind up, but you do not seem to listen to me.

श्री श्यामलाल यादव: मैं श्रापको बात को शिरोधार्य करता हूं श्रीर एक दो वाक्य में कहना चाहता हूं कि अगर सकार यह समझती है कि इस तरह से संविधान में श्रवांष्ठित परिवर्तन करके वह इस देश की जनता को रोक पाएगी श्रीर इस प्रकार अपना बहुमत कायम रख पायेगी तो यह रहने वाला नहीं है। श्रसम्भव है। सगीनों के बल पर जो सत्ताख्ड दल के पीठासीन श्रधिकारी होंगे उनकी सहायता से विधान सभा या ससद की सरकार नहीं बचा सकती। श्राज गुजरात में जो हुन्ना है, विहार में उसकी श्राग फैल गय़ी है। श्राप बिहार में जाकर घूमिये। यहा पर प्वाइन्ट श्राफ श्रार्डर रेज कर रहे है। बिहार में कोई मन्त्री जाने को तैयार नहीं है। श्राज जो श्रापके मददगार है वह गृह मन्त्री श्रीर त्याय मन्त्री बिहार में जा कर जनता की हालत को देखें श्रीर समझें। श्रापके मन्त्री वहां देहातों में धूम नहीं सकते। श्रांप में हिम्मत नहीं कि

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ग्राप जाकर देहात में जनता को कुछ कह सके। ग्राप यह। बैठ कर यह स्रविकार लेना चाहते है। यह स्रविकार संगीनों के बल पर नहीं चल सकता। जिस जनता ने श्राप को यहा बिठाया वही जनता भ्राप को यहा से उठा कर फैंक देगी। मान्यवर, ग्राप क्या ऐसी इजाजत देते है जिससे संविधान की हत्या की जाए, जिससे देश में जनतन्त्र की हत्या की जाए।

SHRI LAL K. ADVANI: Sir, am I to speak on both the amendments?

MR. DEPUTY CHAIRMAN: Yes.

SHRI LAL K. ADVANI: I have tabled two amendments, No. 5 and No. 6. The first is a substitute to clause 2 which, in a way, is the main clause, and clause 3 is the one relating to MLAs and Assemblies. My first amendment is that in place of the present clause_2, we should substitute another amendment saying that-

"In article 101 of the Constitution, after clause (4), the following clause shall be inserted, namely:-

'(5) The constituency or electoral college which elects a member shall have the right to recall him in accordance with provisions made by Parliament by law in this regard; and if he is so recalled, his seat shall become vacant."

Sir, first of all, my objection is to the present clause and my objection is that this Bill is essentially born-out of a political crisis. It is a political problem that is sought to be tackled. And I think that the Government's big to tackle this political problem by a constitutional remedy is basically ill-conceived. It should not have been done. A political problem should have been tackled in a political manner and, I think, in a political way, and solutions, if any, should have been political. Instead, Government has offered us this constitutional remedy. I think the Government has made the Constitution a ludicrous document. I would only like to illustrate-today reference has been made to the resignation by an MLA and if an MLA resigns, then the Constitution warrants that the Speaker or the Chairman, as the case may be, would make an enquiry whether the resignation is genuine or not, whether it has been submitted under duress or not, and only after that enquiry would he accept it. I was in a mind to give another amendment or rather a series of amendments. I would only illustrate one, I will not deal with the others. Suppose, for instance, we were to

make an amendment in the Constitution, in article 56, which deals with the term of office of the President. Presently the Constitution savs under article 56 that the President shall hold office for a term of five years from the date on which he enters upon his office'. And it goes on to say 'Provided that-(a) the President may, by writing under his hand addressed to the Vice-President, resign his office'. It is the same wording which we find in the articles sought to be amended now. Suppose, for instance, we were to amend this article 56 and add another proviso saying that 'Provided further that in the case of such a resignation by the President, if from information received or otherwise and after making such enquiry as he thinks fit, the Vice-President is satisfied that such resignation is not voluntary or genuine, he shall not accept such a resignation.' I am indebted to the Law Ministry for this wording; it is not mine I have just picked up ...

SHRI BHUPESH GUPTA: There is no danger of Anand Margis entering the Rashtrapati Bhawan.

SHRI LAL K. ADVANI: Who knows who enters the Rashtrapati Bhawan some day?

I only want to highlight the ludicrous nature of this amendment. It is ludicrous, it absurd. I doubt whether any country in the world has a constitution of this kind where a resignation by an MLA is to be investigated into, is to be enquired into, first by the Speaker and then accepted. I might like to stress that any coercion or duress to secure a resignation of legislators is wrong. I deplore it, I condemn it, I do not approve of it. But at the same time, I would like to submit that if we have Gujarat in mind, there might have been a few instances. one or two, where there might have been an element of coercion or duress. But, by and large, an overwhelming majority of the legislators in Gujarat have resigned voluntarily. As my colleague yesterday pointed out, it is an amendment but it is an amendment which really goes to the root of the whole matter. And, therefore, I would seek your permission to make my point. My colleague yesterday pointed out that two ex-Chief Ministers of Gujarat, Shri Ghanshyam Oza and Mr. Chimanbhai Patel, not only resigned themselves but they asked all their colleagues, all their followers, all those who subscribed to their viewpoint to follow suit, and quite a large number [Shri Lal K. Advanı]

of Congress and Opposition MLAs voluntarily tendered their resignation . . .

AN HON. MEMBER: May I ask a question?

MR. DEPUTY CHAIRMAN: No more questions, please.

SHRI LAL K. ADVANI: I have no objection to answering questions but I only want to point out that it was a political situation. In that context I would also ask the Government that considering the situation in Guiarat the President imposed the President's Rule. The Assembly was first suspended and later on it was dissolved. Mr. Chimanbhai Patel was asked to tender his resignation as Chief Minister, the Central Government acting under duress. Was the Central Government submitting to violence or coercion? Of course, some one can say "Yes". But I feel that essentially it was respecting the wishes of the people. And if in respecting the wishes of the people it asks the Chief Minister to resign, or if it suspended the Assembly or later on dissolved the Assembly, I think ıt did a wise thing, although it was delayed, and that delay cost Gujarat a larger number of lives a heavy toll.

The Law Minister was just now saying that the amendments referring to the provision of recall do not arise from this Bill, or they seem to suggest that if the provision of recall is not there coercion is justified. I would not hold that view I would be happier if a special provision for recall were made by an independent Bill. I would be happy. But, as I said, this Bill is a constitutional remedy for political relief. And if at all a constitutional remedy is to be sought then, I would come to recall; otherwise I would not have come to recall. On many an occasion recall acts because have constitutional Government seeks to remedy for a political problem. If a constitutional remedy is to be sought let us go to What happened in Gujarat? In Gujarat the situation arose because the Government which came into being failed to honour the promises it made to the people and it forfeited the confidence of the people. Under the Constitution, as it stands today, the people of Gujarat would have to wait for five long years or three or four long years as many remained. Now they were impatient and the impatience of the people knew no bounds and the

situation developed that way because of which the Government had to accede to the wishes of the people and dissolve the Assembly. Now fresh electrons are in the offing. My submission is that this touches the root of the problem. The Government, if it is to prescribe a constitutional remedy, should prescribe a proper constitutional remedy. This is no argument that the provision of recall does not obtain in many countries. But this is no argument. On that argument this Bill should fall absolutely because this does not obtain in any constitution of the world. But the provision of recall is essential and is a democratic provision.

I have not stated in my amendment that there should be 51 voters who should sign the recall document. I think that what the Law Minister just now said is a proper course that if there is to be a recall then the matter should go to the electorate afresh. There should be a minimum percentage of voters who should seek recall. Therefore, I have mentioned "constituency" or the "electoral college" because I do not agree that the Rajya Sabha Members or the Members of the Legislative Council, which means the Members of the Upper House, are not answerable to the people. They are also answerable to the people. If we make the Members of the Lower House answerable to the people, Members of the Upper House should also be answerable to the people. Therefore, the electoral college which elects them, that electoral college will have the right to recall them.

SHRI BHUPESH GUPTA: If you put it that way, then Rajya Sabha Members will be in great danger. The Congress Party, having a majority, will recall all of us.

SHRI LAL K. ADVANI: I know it very well. Therefore, I have very cautiously said that the constituency or the electoral college which elects a member shall have the right to recall him in accordance with the provisions made by Parliament by law. There has to be a special law for that. Simply providing for 51 per cent blanket authority, I do not think would be a proper course of action.

My second amendment is, in fact, a kind of compromise amendment. I think that the Constitution as it stands today is sufficient; it should not create any problems. But if at all anyone feels that there are problems arising out of this, because it is merely said that a

resignation addressed to the Speaker or the Chairman by itself becomes effective, then that can be remedied by this small interpolation, namely, that the member who resigns his seat by writing under his hand addressed to the Chairman or the Speaker, as the case may be, "and submitted to the Chairman or the Speaker, as the case may be, by the member in person". If he comes and personally submits it to the Chairman or the Speaker, I think it should be accepted and there should

be no cause for an enquiry.

Constitution

Sir. the Law Minister referred to the fact that the Speakers are also being dragged into the court of law, and so this kind of thing need not be objected to on that ground. My objection is not to their being dragged into the court of law so much as to the fact that they become centres of political controversy. In this context, I would like to conclude by quoting an article written by the present President of the country, who was then the Chiarman of this House as Vice-President. He wrote something on the office of Speaker. Dr. V.V. Giri said in this article, dealing with the powers of the presiding officers in Indian legislatures:

"It is conceded on all hands that the presiding officer should stand apart from party strifes and he should be sufficiently withdrawn from the hurly-burly of stormy State politics to be able to command respect from all sides. Even now when so much debate is going on about the necessity of curtailing the enormous powers enjoyed by the presiding officers through the amendments of Rules of Procedure, I am personally of the view that we should attempt to establish and follow sound traditions and conventions rather than depend unduly on laws and regulations. Once we go on tinkering with the rules, cases may occur when even on a frivolous pretext. attempts may be made by some sections of the House, when they are unjustly dissatisfied with the presiding officer, to demand even his removal."

This is tinkering with the Constitution. He had advised against tinkering with even the rules. Therefore, I commend both my amendments to the House.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta. do you want to say anything?

SHRI BHUPESH GUPTA: Yes. Otherwise why do I give an amendment? Only for you to read?

MR. DEPUTY CHAIRMAN: For it to be passed or rejected by the House. Giving an amendment does not mean that you must speak.

SHRI BHUPESH GUPTA: That may be your way of thinking. My way is different.

This Bill has given rise to a controversy in the country. There is no doubt about it. I have gone through the editorials in most of the leading papers in different languages-naturally I cannot follow all the languages: English and Bengali, I have gone through-and I findthat there is a controversy. It is understandable. If there is a controversy over a matter of this kind, it is I who made this suggestion in the beginning of this session that in view of the attempt to secure forced resignations from the members of Assemblies, and of Parliament perhaps later, it would be advisable for us to consider at the political level as to how we could meet this situation. I also suggested that we might have a look at the Constitutional provision which seems to be defective and would not stand the test of time. Later on I was told that this Bill was forthcoming. But unfortunately, the Leader of the House or the Minister of Parliamentary Affairs or the Law Minister did not care to consult the Opposition or members of their own party who are not in the treasury benches, to find out what is the best formulation of this Bill. When we pass a measure of this kind, it is necessary to inform public ominion. It is necessary to take the people, as far as possible, with us. It should not be a dictated thing dropped suddenly on the floor of the House with a view to getting it passed.

That is not a good practice over a matter of this kind. Naturally much has not been debated. The controversy is there. I have given an amendment. I wish that things were avoided I do not know why Mr. Om Mehta did not take neessary steps to discuss this matter with all the representatives of various political parties with a view to evolving a possible and agreed formula in order to make the necessary amendment if it was thought that an amendment should be made to the Constitution. I do not like the wording in the Bill. It says that ". Chair-What does it say? man, as the case may be, resignation not voluntary or genuine, he shall accept such resignation". Two things are there. One

[Shri Bhupesh Guota]

thing is either it is not voluntary and the other is it is not genuine. About this it is not so much an objective test here. Therefore in view of what is happening in this country, I suggested that—instead of what is put down here—"resignation caused by the use or threat of force," because a forced resignation would be deemed a resignation which is not genuine and that should be rejected. Now what are the other resignations? A resignation may take place as a result of a public meeting calling upon some member to resign. There is no apparent force in it. It is a public opinion expressed. It should not be put in the same category as when some group of people, as it was pointed out, go with a gun and at gun point ask the man to sign a resignation letter .(Time bell rings) Sir, why are you ringing the bell?

MR. DEPUTY CHAIRMAN: To indicate that you have taken enough time.

SHRI BHUPESH GUPTA: Sometimes you give wrong indications...

MR. DEPUTY CHAIRMAN: No, it is a correct indication I gave.

SHRI BHUPESH GUPTA: Please do not broak the thread of my argument. Let me explain my point. This should be discussed. Many people asked me: "Why are you supporting it?" I can understand why people are asking me this question I did not have a chance of explaining as to why we are supporting this Bill from this side of the House. I believe we are the only ones who are supporting it. Naturally I would like to explain my position as to why we are supporting while we accept the apprehensions on the part of many Members on this side o' the House.

Therefore, Sir, I say let it be restricted, "resignation caused by the use or threat of force". Let this element be there. Let it not be confused with the other thing. Resignations may follow as a result of many things. I see the absurdity of legal profession. You see the wording here, "not voluntary". Suppose you are a married man. Hypothetically speaking, you are a married man and a Member of this Ho ise, not a Deputy Chairman. Suppose you had a very intransigent wife and you are a henpecked husband...

MR. DEPUTY CHAIRMAN: Fortunately I am not married.

SHRI BHUPESH GUPTA: I said suppose you are a married man.

SHRI MAHAVIR TYAGI (Uttar Pradesh);
You cannot accuse the Chair like that.

SHRI BHUPESH GUPTA: I am not accusing him I said suppose he is a married man. I say suppose you are a bachelor.

MR. DEPUTY CHAIRMAN: Please finish now.

SHRI BHUPESH GUPTA: Suppose you are a henpecked husband and your wife it bellicose and intransigent. She compels you for whatever reasons to tender your resignation. Now, what do you call it? Would it be called voluntary or involuntary?

SOME HON. MEMBERS: Voluntary:

SHRI BHUPESH GUPTA: Yes; then it would be a problem. Suppose you have a brother-in-law and he goes to the court and contests and you go to the court and file affidavits. But your wife says I wanted my husband to get out of this thing, but he would not listen, he is creating scenes in the house. Ultimately, she says, I withheld my conjugal relations and compelled him to resign. Is it voluntary or involuntary?

SHRI MAHAVIR TYAGI: I am glad you are safe that way.

SHRI BHUPESH GUPTA: I am giving a juristical argument. Now here you have defined what is voluntary or what is involunary. Yet you have in mind resignation taken by force. Put it that way. We do not want resignations to be brought about by force or threat of force. I am surprised that some of my friends, for instance, Shri Rajnarain and Shri Tyagi of the CONGO and others are opposing this thing. There was recently a meeting of the Opposition MLAs in Bihar. This was published in the Hindustan Standard of 13th May. The meeting was on the 12th May. I will just read it.

The pressure tactics students agitators used in forcing Opposition legislators to resign their seats for the dissolution of the Assembly has boomeranged. Opposition legislators met last night under presidentship of Sardar Harihar Singh, former Chief Minister and leader, Congress(O) Legislature Party, and reviewed the situation since

Opposition legislators decided to voluntarily resign and the student pressure tactics. All members felt that it was time that the Frankestein they helped to nurse should be decently buried before it destroyed the democratic fabric of the country. Members described how they had been abused or gheraoed or forcibly made to sign letters of resignation by students. The Socialist Party leader Mr. Kapildeo Singh former Minister narrated how students forced him to sign a resignation letter at Monghyr the other day by holding a dagger near his chest. Mr. Aziaul Haque, General Secretary, Bihar SSP—he belongs to my friend Shri Rajnarain's Party-Mr. Harihar Mr. Bindheswariprasad CONGO, and Mandal, SSP, informed the meeting that students had threatened that their telephone, electricity and water lines would all be cut if they failed to resign by May 15, that is, by tomorrow.

This is what your colleagues in Patna have said about the Frankenstein ...

SHRI RAJNARAIN: My information is that it is all wrong. ग्राप बैठ जाएं तो मैं बतला दं। यह बिलकल गलत खबर है ग्राज भी हम को खबर मिली है कि 25 को उनकी मीटिंग हुई और संगठन कांग्रेस, संसोपा भीर जनसंघ ग्रौर सोशलिस्ट पार्टी के सब लोगो ने मिल कर यह तय किया है कि 5 जन के पहले पहले सब लोग इस्तीफा दे देगे। जो लोग पटना मे नहीं है उनको बुलाया गया है स्रौर वह लोग ग्रा कर ग्रपना इस्तीफा स्वेच्छा से देगे । यह कम्यनिस्ट पार्टी का प्रचार है भ्रौर यह एल० एन० मिश्र के पैसे से उनका प्रचार चल रहा है।

SHRI BHUPESH GUPTA: There is another paper-Indian Nation of

श्री राजनारायण: यह एल ० एन ० मिश्र का पेपर है।

SHRI BHUPESH GUPTA: Which Narain's paper, I do not know. I am just reading out from the Indian Nation. This also says that the Socialist Party Leader Mr. Kapildeo Singh who was also present at the meeting narrated how the students took his resignation letter after showing a dagger ...

SHRI RAJNARAIN: Indian Nation is talking all sorts of nonsense. यह सपोर्ट कर रहे हैं या इसको ग्रपोज कर रहे है।

SHRI BHUPESH GUPTA: Anyway, I have brought it to your notice. These are to be curbed. That is why I am supporting this Bill.

SHRI RAJNARAIN: Your argument is against the Bill.

MR. DEPUTY CHAIRMAN: Your time is already over. You will have to wind up now.

SHRI BHUPESH GUPTA: Now, Sir 1 PM

MR. DEPUTY CHAIRMAN: Please come to the point. He has not asked for your support.

श्री राजनारायण : श्राप सपोर्ट कर रहे हैं या. . .

SHRI BHUPESH GUPTA: Sir, my friend, Shri Rainarain...

MR, DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, I will not allow this cross-discussion. Do not answer Mr. Rajnarain. Say what you want to say and complete your speech.

SHRI RAJNARAIN: Let him say so.

SHRI BHUPESH GUPTA: Sir, the article in the Constitution says:-

"If a Member of either House of Parliament--

(b) resigns his seat by writing under his hand addressed to the Chairman or the Speaker, as the case may be, his seat shall thereupon become vacant."

So, Sir, all that is needed is that a letter

SHRI RAJNARAIN: Yes.

should be addressed and that is all.

SHRI BHUPESH GUPTA: It need not even reach him. The fact is that this is the wrong way of putting it here. It does not say that even as a matter of courtesy he should announce it here. It does not say that the Chairman or the Speaker must accept it and it is so categorical as that. Now, Sir, I will give you an instance. I go to a Bihar village and Mr. Rajnarain comes there, as you know, in a frightening manner and if he brings with him a gun or a dagger or, for that matter, even a lathi, and I am forced to sign a resignation letter and send it here, now it is accepted! Is it to be permitted? Is this to be permitted or, for that matter, a forced signature? They say that the Speaker is brought into this controversy. We do not think so. If anybody, has brought the Speaker into this controversy, it is the Constitution only...

SOME HON. MEMBERS: No, no.

SHRI BHUPESH GUPTA: It has brought the Speaker into this and it does not even ask him to look into the facts, to see whether it

[Shri Bhupesh Gupta]

is forced or voluntary. Therefore, I say that this is a very wrong thing especially when we find that certain forces are out to destroy the very fabric of parliamentary institutions out to blackmail and pressurise in order to gain political ascendancy in life or out to destroy such institutions, and they are taking recourse to this kind of methods. Naturally, Sir. Mr. Charan Singh has said that not only he believes in extra-constitutional methods, but also in violence... (Interruptions)....

श्री श्यामलाल यादव: यह विल्कुल गलत बात कह रहे हैं। ऐसा विल्कुल नहीं कहा । Sur, he should withdraw this.

SHRI BHUPESH GUPTA: Sir, I am very glad. . .

श्री श्यामलाल यादव : म्राप रिपोर्ट पढ लीजिए। यह नहीं लिखा है। बिल्क्ल गचन कह रहे हैं।

SHRI BHUPESH GUPTA: It has been reported in the papers.

श्री राजनारायण : यह कम्युनिस्ट पार्टी की मीटिंग में कहा गया होगा।

SHRI BHUPESH GUPTA: Even if I bring those papers, you will say this then also.

SHRI BHUPESH GUPTA: Mr. Hare Krishna Mahatab has said it.

श्री राजनारायण: गन प्वाइन्ट क्या दिखायेगे. यह तो भाग जाते है।

SHRI BHUPESH GUPTA: Sir, I am making a contribution to this because he has at least denied Mr. Charan Singh having said it.

SHRI SHYAM LAL YADAV: He has never said it.

SHRI BHUPESH GUPTA: Mr. Hare Krishna Mahatab has said it. Sir, this is the position today and it is being implemented this way. Sir, I stand for recall and I know that many Members should naturally be taken out of the House when they betray the people, but I am not saying which party they belong to or other things. But this should be stopped. The moment you give the dagger to destroy the orderly functioning of the parliamentary system, you are heading not for the defence or the preservation of it, but only for the destruction of it. That is why I say that at gun point things should not be done. Therefore, I say

MR. DEPUTY CHAIRMAN: All right. It is enough. I am calling Mr. Ganguli.

· श्री लाल ग्राडवाणी : रेल मर्त्वा स्टेटमेट भी तो करेगे ।

संसदीय कार्य विभाग तथा निर्माण और स्रावास मन्त्रालय में राज्यमन्त्री (श्री स्रोम् मेहता) इसके बाद करेगे

MR. DEPUTY CHAIRMAN: Yes, Mr. Ganguli. Mr. Rajnaram, please take your seat.

SHRI BHUPESH GUPTA: All right, Sir. You have not allowed me time now. I will come to the point later.

SHRI SALIL KUMAR GANGULI: Sir, I have proposed two amendments, No. 8 and No. 13. One relates to the Parliament and the other to the Assembly. So, I will take them up together.

MR. DEPUTY CHAIRMAN: We shall fir ish this Bill and then adjourn for lunch... (Interruptions).

SHRI T.N. SINGH (Utlar Pradesh): We should be permitted to have lunch.

SHRI OM MEHTA: You can go and take your lunch....

(Interruptions)

SHRI T.N. SINGH: Don't make us sit at gun-point...

(Interruptions)

MR. DEPUTY CHAIRMAN: Don't talk in that language....

(Interruptions)

Dont' say, 'gun-point'... (Interruptions). It is a question of adjustment..

(Interruptions)

श्री लाल आइयाणी : सभापति जी, मै निवेदन करूं, मगय और गमेगा, इसलिए लंब आवर हो जाना चाहिए। मुझे सुबह कहा पया—श्रोष् मेहना जी ने कहा था—कि 2 बजे तक ममापत हो जायेगा। इसलिए जरूर लच बेक हुगा।

श्री उपसभापति : कोई कह सकता है इतनी जल्दी खत्म हो जायेगा ?

श्री लाल ग्राडकाणी: ग्रगर लोगों की राय है तो उसमें क्या दिक्कत है। इसका कारण एक ग्रौर भी है कि रेल मल्बी भी नहीं है।

SHRI OM MEHTA: After this Bill, we will adjourn for lunch. There is another Bill also for consideration.

श्री राजनः रायण: ग्रनावश्यक ढंग पर ग्रपने श्राप देर कर बाते हो। ग्रगर लच कर देंगे तो इनना हल्ला नहीं करेंगे

श्री सभापति: मिस्टर गागली।

SHRI SALIL KUMAR GANGULI: Article 122 and Article 212 of the Constitution are similar; they relate to the Legislative Assemblies and Parliament. So long as the matter is not related to the conduct of business in Parliament, the matter can be justiciable. So far there was no provision for the Speaker to accept a letter of resignation, although the Travancore-Cochin State High Court in a case reported in AIR 58, Travancore-Cochin, and the Allahabad High Court reported in 1965, that notwithstanding the provisions of the Constitution the Speaker was under a bounden duty to make enquiries as to the genuineness and voluntary nature of resignations. This was possible because it was not a part of the duty of the Speaker. I will read out the provision of Art. 122 (2):

Constitution

"No officer or member of Parliament in whom powers are vested by or under this Constitution for regulating procedure or the conduct of business, or for maintaining order, in Parliament shall be subject to the jurisdiction of any court in respect of the exercise by him of those powers".

Now, after this amendment, the position will be some what different. It can be argued that because this is a matter which, under the Constitution, has been made the duty of the Speaker or the Chairman, this means conduct of business relating to the House, and the courts will lose their jurisdiction, It may mean ouster of the jurisdiction, and that argument will be strengthened by these amendments. I think the Government is thinking on those lines, because the hon. Member who spoke earlier to me vesterday specifically mentioned that it was the intention to see that these matters are left to the sole discretion of the Speaker or the Chairman, as the case may be, and there should not be any interference by a court. That was the implication. It is anomalous. The Minister just now cited an instance where a member was forcibly taken before the Speaker and forced to resign. What did the Speaker do in such a situation? This was not mentioned by the Law Minister. I ask him, through you, after this amendment, if such a situation arises, what will be the remedy? In this particular case, the Speaker did nothing. After this amendment, he will be functous officio.

What is the guarantee that the Government which cannot give protection to so many

their M.L.As. will be able to protect Speakers or Chairmen? Therefore, I have brought this amendment to make it and beyond all doubt that this matter, in spite of the amendment, remains justiciable. I have proposed an amendment that the founction of the Speaker or the Chairman, as the case may be, under this amended provision of the Constitution shall not be deemed to be a function relating to the conduct of business in the House. If that amendment is there it will resolve many difficulties. In a case where the Speaker is intimidated or in a case where the Speaker deliberately causes seats to be vacated in his personal interest or in the interest of some political party, there should be some remedy open for the Members concerned to go to the court. That remedy should not be blocked. Therefore, Sir, my amendment is in the nature of abundant caution and I think it will be necessary even if the Law Minister says that he is satisfied that such a situation will not arise.

MR. DEPUTY CHAIRMAN: Please wind up.

SHRI SALIL KUMAR GANGULI: Therefore, I say that may amendment should be accepted.

SHRI H.R. GOKHALE: I had anticipated all this because I had known the amendments. I would only request the hon. Members to withdraw these amendments. I would particularly request my hon. friend, Mr. Bhupesh Gupta, who has been supporting the Bill, to withdraw the amendment.

MR. DEPUTY CHAIRMAN: The question is:

1. "That at page 1 lines 12 to 17 be deleted."

The motion was negatived.

SHRI BHUPESH GUPTA: Sir, I had given notice that my name should also be included in Amendment No 5.

MR. DEPUTY CHAIRMAN: The question is:

- 5. That at page 1, for the existing clause 2, the following clause be substituted, namely:
 - (2) In article 101 of the Constitution, after clause (4) the following clause shall be inserted, namely:—
 - (5) The constituency or electoral college which elects a members shall have

the right to recall him in accordance with provisions made by Parliament by law in this regard; and if he is so recalled, his seat shall become vacant."

The House Divided

MR. DEPUTY CHAIRMAN: Ayes 32; Noes. 147.

AYES-32

Advani, Shri Lal K. Ahmad, Dr. Z.A.

Deo, Shri K.P. Singh Desai, Shri Suresh J. Dhulap, Shri K.N.

Ganguli, Shri Salil Kumar Ghosh, Shri Niren Gupta, Shri Bhupesh

Mahadeo, Shri
Mahapatre, Shri L.
Mandal, Shri B.N.
Mathew Kurian, Dr. K.
Mathur, Shri Jagdish Prasad
Menon, Shri Viswanatha

Kunjachen, Shri P.K.

Pawar, Shri D.Y.

Rajnarain, Shri Raha, Shri S.K. Ray, Shri Rabi Roy, Shri Monoranjan

Sakhelcha, Shri V. K.
Sanyal, Shri Sasankesekhar
Sharma, Shri Yogendra
Shastri, Shri Prakash Vir
Shekhawat, Shri B.S.
Singh, Shri I.D.
Singh, Shri Sita Ram
Singh Shri, T. N.
Sinha, Dr. Ramkripal
Swamy, Shri Subramanian

Tyagi, Shri O.P.

Yadav Shri Shayam Lal

NOS.-147

Abdul Samad, Shri A. K. A. Abid, Shri Qasim Ali Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman

Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatti Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. R. K.
Chandra Shekhar, Shri
Chandrasekhar, Shrimati Maragatham
Chattopadhyaya, Prof. D. P.
Chaturvedi, Shrimati Vidyawati
Chaudhari, Shri N. P.
Chetri, Shri K. B.
Chaudhury, Shri N. R.
Chowdhary, Shri C. L.
Chowdhri, Shri A. S.
Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram Das, Shri Bipinpal Devendra Nath, Shri Dhabe, Shri S. W. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash

Gadgil, Shri Vithal Gian Chand, Shri Goswami, Shri S. P. Gujral, Shri I. K.

Hashmi, Shri S. A. Himmat Sinh, Shri

Imam, Shrimati Aziza

Jagdish Chandra, Shri
Jagtap, Shri R. D.
Jain, Shri Dharamchand
Jairamdas Daulatram, Shri
Jha, Shri Kamalnath
Joshi, Shrimati Kumudben Manishankar

Kalaniya, Shri Ibrahim Kalpanath, Shri Kalyan Chand, Shri Kamble, Shri N. M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin

Kishan Lal, Shri Kollur, Shri M. L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. Kulkarnı, Shri A. G. Kulkarni, Shrimati Sumitra G. Kumbhare, Shri N. H. Kureel Urf. Talib. Shri P. L.

Constitution

Lalbuaia, Shri Lokesh Chandra, Dr. Lotha, Khyom Shri

Mahanti, Shri B. K. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mohideen, Shri S. A. Khaja Mukherjee, Shri Kali Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shrı Gurmukh Singh

Narasiah, Shri H. S. Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S.

Pai, Shri T. A. Panda, Shri Brahmananda Parashar, Shri V. R. Patil, Shri D. S. Patil, Shri G. R. Pradhan, Shrimati Saraswati Prasad, Shri K. L. N. Punnaiah, Shri Kota Puri, Shri D. D.

Rachaiah, Shri B. Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Reddi, Shri K. Brahmananda Reddy, Shri Janardhana Reddy, Shri K. V. Reghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Refaye, Shri A. K. Rishi Kumar, Shri

Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Sardar Amjad Ali, Shri Savita Behen, Shrimati Sevid Muhammad, Dr. V. A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Shastri, Shri Bhola Paswan Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumarı Devi, Shrimati Singh, Shri D. P. Singh, Shri Inder Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shrimati Pratibha Singh, Shri Ranbır Singh, Shri Shivdayal Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato

Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Tripathi, Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri Mahavir

Verma, Shrimati Narayani Devi Manaklal Venigalla Satyanarayana, Shri Vyas, Dr. M. R.

Wajd, Shri Sikander Ali The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

- 6. "That at page 1, for lines 8 to 11, the following be substituted, namely:-
 - (b) resigns his seat by writing under his hand addressed to the Chairman or the Speaker, as the case may be, and submitted to the Chairman or the Speaker, as the case may be, by the member in person."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is.

Constitution

7. "That at page 1, line 17, for the words 'not voluntary or genuine, the words 'caused by the use or threat of force or is not genuine' be substituted."

The motion was negatived

MR. DEPUTY CHAIRMAN: The question is:

8. "That at page 1, after line 17, the following be inserted, namely:-

Provided further that the function of the Chairman or the Speaker, as the case may be, in accepting or not accepting any such resignation shall not be considered to be conduct of business in Parliament within the meaning of Article 122 of the Constitution."

The motion was negatived

MR. DEPUTY CHAIRMAN: The question is:

"That clause 2 stand part of the Bill."

The house Divided

MR. DEPUTY CHAIRMAN: Ayes-152 Noes-27.

AYES-152

Abdul Samad, Shri A.K.A. Abid, Shri Qasim Ali Abu Abraham, Shri Adıvarekar, Shrimati Sushila Shankar Ahmad, Dr. Z.A. Alva, Shrimati Margaret Amla, Shri Tırath Ram Anandam. Shri M. Arif, Shri Mohammed Usman

Berwa, Shri Jamna Lai Bhagwati, Shri B.C. Bhardwai, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P.N. Bobdey, Shri S.B. Borooah, Shri D.K. Buragohain, Shri Nabin Chandar

Chakrabarti, Dr. R.K. Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham

Chattopadhyaya, Prof. D.P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N.P. Chettri, Shri K.B. Choudhury, Shri N.R. Chowdhary, Shri C.L. Chowdhri, Shri A.S. Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram Das, Shri Bipin pal Devendra Nath, Shri Dhabe, Shri S.W. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Gadgil, Shri Vithal Gian Chand, Shri Goswami, Shri S.P. Guiral, Shri I.K. Gupta, Shri Bhupesh

Hashmi, Shri S.A. Himmat Sinh, Shri Imam, Shrimati Aziza Jagdish Chandra, Shri Jagtap, Shri R.D. Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shrimati Kumudben Manishankar

Kalaniya, Shri Ibrahim Kalpanath, Shri Kalyan Chand, Shri Kamble, Shri N.M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Magsood Ali Khan, Prof. Rasheeduddin Kishan Lal, Shri Kollur, Shri M.L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M.R. Kulkarni, Shri A.G. Kulkarni, Shrimati Sumitra C Kumbhare, Shri N.H. Kureel Urf. Talib, Shri P.L.

Lalbuaia, Shri Lokesh Chandra, Dr Lotha, Shri Khyom

Mahanti, Shri B.K. Mahapatre, Shri L. Majhi, Shri C.P.

Makwana, Shri Yogendra
Malaviya, Shri Harsh Deo
Mali, Shri Ganesh Lal
Mehta, Shri Om
Menon, Shrimati Leela Damodara
Mirdha, Shri Ram Niwas
Mohideen, Shri S.A. Khaja
Mukherjee, Shri Kali
Mukherjee, Shri Pranab
Mukhopadhyay, Shrimati Purabi
Munda, Shri B.R.
Murthy, Shri B.P. Nagaraja
Musafir, Shri Gurmukh Singh

Narasiah, Shri H.S. Nizam-ud-din, Shri Syed Nurul Hasan, Prof. S.

Pai, Shri T.A.
Panda, Shri Brahmananda
Parashar, Shri V.R.
Patil, Shri D.S.
Patil, Shri G.R.
Poddar, Shri R.K.
Prasad, Shri K.L.N.
Punnaiah, Shri Kota
Puri, Shri D.D.

Rachaiah, Shri B.
Raha, Shri Sanat Kumar
Raju, Shri V.B.
Ranganathan, Shri S.
Rao Shrimati Rathnabai Sreenivasa
Reddi, Shri K. Brahamananda
Reddy, Shri Janardhana
Reddy, Shri K.V. Raghunatha
Reddy, Shri Mulka Govinda
Reddy, Shri R.N.
Refaye, Shri A.K.
Rishi Kumar, Shri

Saleem, Shri Mohammad Yunus Sangma, Shri E.M. Sardar Amiad Ali, Shri Sardesai, Shri S.G. Savita Behen, Shrimati Sevid Muhammad, Dr. V.A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shukla, Shri Chakrapani Shukla, Shri M.P. Shyam'cumari Devi, Shrimati Singh, Shri D.P. Singh, Shri I.D. Singh, Shri Inder

Singh, Shrimati Jahanara Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shrimatı Pratibha Singh, Shri Ranbir Singh, Shri Shivdayal Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V.B. Sinha, Shri Awadheskwar Prasad Swodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato

Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J.S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Tripathi, Shri Kamlapati Trivedi, Shri H.M.

Varma, Shrimati Narayani Devi Manaklal Venigalla Satyanarayana, Shri Vyas, Dr. M.R. Vajd, Shri Sikander Ali

NOES-27

Advani, Shri Lal K.

Baharsi, Das Shri

Deo, Shri K.P. Singh

Dhulap, Shri K.N.

Ganguli, Shri Salil Kumar Ghosh, Shri Niren

Mahadeo, Shri Mandal, Shri B.N. Mathew, Kurian, Dr. K. Mathur, Shri Jagdish Prasad Menon, Shri Viswanatha

Kunjachen, Shri P.K.

Pawar, Shri D.Y.

Raynarain, Shri Ray, Shri Rabi Roy, Shri Monoranjan

Sakhlecha, Shri V.K. Sanyal, Shri Sasankesekhar Shastri, Shri Prakash Vir Shekhawat, Shri B.S. S;ngh, Shri S-taram Singh, Shri T.N.
Sinha, Dr. Ramkripal
Swamy, Shri Subramanian
Tyagi, Shri Mahavir
Tyagi, Shri O.P.
Yadav, Shri Shayam Lal

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill

New Clause 2A

SHRI SHYAM LAL YADAV: Sir, I move:

- 2. "That at page 1, after line 11, the following new clause be inserted, namely:—
 - '2A. In article 101 of the Constitution, after clause (3), the following clause shall be inserted, namely:—
 - "(3A) In case 51 per cent of the voters in the current electoral rolls of a constituency demand the recall of the member elected from that constituency by writing to the Chairman or the Speaker, as the case may be, the seat of the member shall be deemed to be vacant after the Chairman or the Speaker, as the case may be, has satisfied himself in that regard in accordance with the prescribed procedure."

SHRI BHUPESH GUPTA: Sir, I move:

- 9. "That at page 1, after line 17, the following new clause be inserted, namely:—
 - "2A. In article 101 of the Constitution, after clause (3), the following clause shall be inserted, namely:—
 - (3A) The Chairman or the Speaker, as the case may be, shall not reject any genuine resignation if such resignation has been tendered following the representation of the majority of the voters of the constituency of the member concerned to the Chief Election Commissioner, such representation being in the nature of a recall of the member by the electorate which elected him".

The questions were proposed

श्री श्यामलाल यादव: मान्यवर, इस तरह की नई व्यव-स्था हम श्रपने यहां नहीं करना चाहते हैं बल्कि ऐसी व्यवस्था दनिया के बहुत से देशों में है। खासकर मैं उदाहरण देना चाहता हं–स्विटजरलैण्ड, रूस, रोमानिया, पोलैण्ड, बल्गेरिया, हंगरी, चैकोस्लोवािकया, यगोस्लोवािकया, मे भी इस तरह की रिकाल की व्यवस्था है। ग्रमेरीका में भी ग्रौर 12 राष्ट्रो के सविधान में यह बात रखी हुई है और दसरे 12 राष्ट्रों में जो सिटीज हैं उसमे यह व्यवस्था रखी हुई है। ग्रगर ग्राज ग्रपने देश मे मान्यवर, इस तरह की व्यवस्था रख दें तो मैं समझता हं कि ग्राज जो जन-ग्रान्दोलन होता है, किसी सदन के सदस्य से त्यागपत्न दिलाने के लिए, ग्रयवा विधान मभा को भंग कराने के लिए, यह जन-म्रान्दोलन नही होगा । इस तरह की व्यवस्था हमारे साम्यवादी दल के साथी भी मानेगे। क्योंकि उनके गरु देश, रशा में भी इस तरह की व्यवस्था है, कि जो डिप्टी है वह अपने इलेक्टिड लोगों के सामने जाकर रिपोर्ट देता है स्रौर फिर वहां के लोग सगर चाहे तो उसे वापस बुला सकते है। जब इस तरह की व्यवस्था दूसरे देशों में है और हमार यहा की सरकार यह उचित समझती है कि ग्रध्यक्ष ग्रथवा सभापति के पास यह ग्रधिकार होना चाहिए कि कोई त्यागपत्न इच्छा से दिया गया है...

श्री महाबीर प्रसाद शुक्ल (उत्तर प्रदेश): यह तो श्राप पहलेभी कह चुके है।

श्री श्यामलार यादव: इस संशोधन में दूसरी बात कही गई है श्रीर यह मैंने पहले नहीं कही। मैं यह कहना चाहता हू कि श्राप धैर्य के साथ सुनने का कष्ट करें।

मैं कहना चाहता हू कि अगर यह व्यवस्था कर दी जाए तो जो शंका है, मत्तारुढ़ दल की जो शंका है वह समाप्त हो जाती है और जो निर्वाचन क्षेत्र है वहां के निर्वाचको को यह अवसर मिलेगा कि वे अपनी राय देकर अपने चुने हुए प्रति-निधि को वापस कर मकते हैं।

मान्यवर, मैने दो बाते कहने की कोशिण की है। एक तो यह कि 51 प्रतिशत मतदाता की राय हो। ऐसा न हो कि अल्पसंख्यक लोग या निर्वाचक मण्डल के लोग जाकर उसे वापम बुला ले। दूसरी बात यह कि किस प्रकार से यह प्रक्रिया चलाई जायेगी? मै बताना चाहता हूं कि अध्यक्ष और सभापति प्राप्त आवेदनो पर फैमला करे इसके लिए संसद एक कानून बनाए तब जाकर यह प्रक्रिया चलाई जा सकती है।

मै सदन के सदस्यों से प्रार्थना करूंगा कि वे इस संशोधन को स्वीकार कर लें। इससे आज जो विशेष परिस्थित पैदा हो गई है वह नहीं होगी और हिन्दुस्तान की जनता को एक अवसर मिलेगा अपने प्रतिनिधि को वापस बुलाने का। मै यह कहूंगा कि आप माने या न माने लेकिन जब संविधान बना था उस समय संविधान सभा के सदस्यों ने, इनमे श्री कमला-पति विपाठी भी थे जो यहा मौजूद हैं, उचित नहीं समझा कि इस प्रकार का प्राविधान, त्यागपव देने के लिए रखा जाए। लेकिन आज की परिस्थित में आपने यह समझा, मैं भी आपसे यह निवेदन करना चाहता हूं कि मान्यवर, यह आवश्यक हो गय। है कि अब निर्वाचकों को यह मौका रहे कि वह अपने प्रतिनिधियों को वापस बुना लें। मान्यवर, अन्तिम दात कह कर समाप्त करता हूं कि जिस मैंनडेट पर चुनकर सन्तारु दल आया, आज वहीं मैंनडेट धीरे-धीरे देश से समाप्त होता जा रहा है। अगर निर्वाचकों को मौका नहीं मिलेगा तो पांच साल तक यह अल्पमत की सरकार देश पर लवी रहेगी, देश को बर्बाद कर देगी, देश को भूखा मार डालेगी, देश की सीमाओं को विदेशियों को सौप देगी, देश में आमन व्यवस्था समाप्त हो जायेगी। (Interruptions) इस्लिए मेरा आपसे निवेदन है कि कृपा करके आप इस सशोधन को स्वीकार कर लें। (Interruption) यशपाल कपूर जी शोर मचाने से मसला हल नहीं होता इस पर गंभीरता से विचार करे।

SHRI BHUPESH GUPTA: I have a request to make with regard to my amendment. I want to make a correction in the first sentence. Here I have said 'The Chairman or the Speaker, as the case may be, shall not reject any genuine resignation.....' I do not want the Chairman to be brought in here and therefore the amendment will read, 'The Speaker shall not reject any genuine resignation if such resignation has been tendered following the representation of the majority of the voters of the constituency of the member concerned to the Chief Election Commissioner, such representation being in the nature of a recall of the member by the electorate which elected him'. I am restricting this to the Lok Sabha and to the Assemblies; I am not including the Council of States or the Rajya Sabha and the Vidhan Parishads or Legislative Councils. 1 will tell you why. In Mr. Yadav's amendment it is said that in case 51 per cent of the voters in the current electoral rolls of a constituency demand the recall of the member elected from that constituency by writing to the Chairman or the Speaker, as the case may be. . Now in the U.P. Assembly the Congress has a majority and they can get all of you out of this House. Are you ready to be recalled that way? You are not.

SHRI RAJNARAIN: It is 51 per cent of the electorate, not of the whole House. It should be 51 per cent of those who elected us.

SHRI BHUPESH GUPTA: My friend should understand. When I point out a mistake he should be ready to correct himself. It says 51 per cent of the electorate. Who is your electorate? Uttar Pradesh Assembly is

your electorate. There the Congress has the majority and they will recall all of you. Do not go in for that.

SHRI RAJNARAIN: It is single transferable vote.

SHRI BHUPESH GUPTA: Therefore leave that out from here. That is why I have confined it to the Assemblies and Lok Sabha only. If the other amendment on which we divided had been accepted this would not have been necessary. I am happy that the Jana Sangh for once at least have accepted one of our longstanding demands; a good thing you have done. A good thing in the name of Go Mata you have done. I am very glad you have voted for it. If that had been accepted this would have been unnecessary. What I say here is even if you do not provide for recall have something approximating recall. If the Speaker is satisfied that 51 per cent of the electorate of a constituency have demnaded the resignation of a Lok Sabha Member or an Assembly Member I submit it should take effect at once. I say the slogans for dissolution of the Assemblies and reckless demands for resignation of Members hav raised very grave issues today and I think I am trying to put this thing on democratic rails. This is very very important. It is not a question of party. Suppose a Member misbehaves, suppose a Member betrays the people, suppose a Member violates, as many of you are doing now, the mandate of his constituency the electorate of his constituency should have the right to call him back. That is why I have given this amendment and before I sit down I would urge upon the Law Minister here to seriously consider to make a provision in the Constitution for recall. In a democratic institution like ours, where you have got Assemblies and Parliament, where multi-party forms exist, where people's demands are rejected, where corruption takes place, where nepotism takes place, where violation of the mandate of the people has become the order of the day, it is necessary that the sovereignty of the people should be a living reality by investing in them the power to recall. I think the hon. Minister should hold consultations with the leaders of the Opposition and then make a provision.

MR. DEPUTY CHAIRMAN: That is all right.

SHRI BHUPESH GUPTA: You seem to be in a great hurry. I do not like that. Shall we divide on every single thing?

Many of us are not discussing.

MR. DEPUTY CHAIRMAN: But how will you take?

SHRI BHUPESH GUPTA: I am not taking much time, but why are you in such a hurry?

MR. DEPUTY CHAIRMAN: You are already ending.

SHRI BHUPESH GUPTA: Yes, but why are you in such a great hurry?

MR. DEPUTY CHAIRMAN: You have finished. The question is:

2. "That at page 1, after line 11, the following new clause be inserted namely:—

2A. In article 101 of the Constitution, after clause (3), the following clause shall be inserted, namely:—

(3A) In case 51 per cent of the voters in the current electoral rolls of a constituency demand the recall of the mebmer elected from that constituency by writing to the Chairman or the Speaker, as the case may be, the seat of the member shall be deemed to be vacant after the Chairman or the Speaker, as the case may be, has satisfied himself in that regard in accordance with the prescribed procedure."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

- 9. "That at page 1, after line 17 the following new clause be inserted namely:—
 - 2A. In article 101 of the Consitution, after clause (3) the folloing clause shall be inserted, namely:—

(3A) The Speaker shall not reject any genuine resignation if such a resignation has been tendered following the representation of the majority of the voters of the consituency of the member concerned to the Chief Election Commissioner, such representation being in the nature of a recall of the member by the electorate which elected him."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes-27;

Noes:-150.

AYES-27

Advani, Shri Lal K. Ahmad, Dr. Z. A.

Deo, Shri K. P. Singh

Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N. G.

Gupta, Shri Bhupesh

Kumaran, Shri S. Kunjachen, Shri P.K.

Mahapatra, Shri L. Mandal, Shri B. N. Mathew Kurian, Dr. K. Mathur, Shri Jagdish Prasad Menon, Shri Viswanatha

Pawar, Shri D. Y.

Raha, Shri Sanat Kumar Rajnarain, Shri Ray, Shri Rabi Roy, Shri Monoranjan

Sakhlecha, Shri V. K. Sanyal, Shri Sasankasekhar Shastri, Shri Prakash Vir Shekhawat, Shri B. S. Singh, Shri Jagjit Sinha, Dr. Ramkripal

Tayagi, Shri O. P.

Yadav, Shri Shyam lal

NOES-150

Abdul Samad, Shri A. K. A.
Abid, Shri Qasim Ali
Abu, Abraham Shri
Adivarekar, Shrimati Sushila Shankar
Alva, Shrimati Margaret
Amla, Shri Tirath Ram
Anandam, Shri M.
Angre, Shri S. C.
Arif, Shri Mohammed Usman

Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. R. K.
Chandra Shekar, Shri
Chandrasekhar, Shrimati Maragatham
Chattopadhyaya, Prof. D. .P
Chaturvedi, Shrimati Vidyawatı
Chaudhari, Shri N. P.

Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chowdhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari

Constitution

Das, Shri Balram Das, Shri Bipinpal Devendra Nath, Shri Dhabe, Shri S. W. Dhulap. Shri, K. N. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash

Gadgil, Shri Vithal Gian Chand, Shri Goswami, Shri S. P. Gowda, Shri U. K. Lakshmana Gujral, Shri I. K.

Hashmi, Shri S. A. Himmat Sinh, Shri

Imam. Shrimati Aziza

Jagdish Chandra, Shri Jagtap, Shri R. D. Jain, Shri Dharamchand Jha, Shri Kamalnath Joshi, Shrimati Kumudben Manishankar

Kalania, Shri Ibrahim Kalpanath, Shri Kalyan Chand, Shri Kamble, Shri N. M. Kapur, Shri Yashpal Kesri, Shrı Sitaram Khan, Shri Khurshed Alam Khan, Shri Magsood Ali Khan, Prof. Rasheeduddin Kishan Lal, Shri Kollur, Shri M. L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G. Kureel Urf. Talib, Shri P. L.

Lokesh Chandra, Dr. Lotha, Shri Khyom

Mahadeo, Shri Mahanti, Shri B. K. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal

Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mohideen, Shri S. A. Khaja Mukherjee, Shri Kali Mukheriee, Shri Pranab Mukhopadhyay, Shrimati Purabi Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh

Narasiah, Shri H. S. Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S.

Pai, Shri T. A. Panda, Shri Brahmananda Prashar, Shri V. R. Patil, Shri D. S. Patil, Shri G. R. Pradhan, Shrimati Saraswati Prasad, Shri K. L. N. Punnaiah, Shri Kota Puri, Shri D. D.

Rachaiah, Shri B. Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Reddi, Shri K. Brahmananda Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Refaye, Shri A. K. Rishi Kumar, Shri

Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Sardar Amjad Ali, Shri Savita Behen, Shrimati Seyid Muhammad, Dr. V. A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Shastri, Shri Bhola Paswan Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri D. P. Sngh, Shri Inder Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shrimati Pratibha

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Singh, Shri Ranbir
Singh, Shri Shivdayal
Singh, Shri Sitaram
Singh, Shri Sultan
Singh, Shri T. N.
Singh, Shri Triloki
Singh, Dr. V. B.
Sinha, Shri Awadheshwar Prasad
Sisodia, Shri Sawaisingh
Sukhdev Prasad, Shri
Sultan, Shrimati Maimoona
Swu. Shri Scato

Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwarı, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Tripathi, Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri Mahavir

Varma, Shrimati Narayani Devi Manaklal Venigalia Satyanarayana, Shri Vyas, Dr. M. R.

Waid, Shri Sikander Ali

The motion was negatived.

Clause 3-Amendment of article 190

SHRI SHYAM LAL YADAV: Sir, I moved:

3. "That at page 2, lines 3 to 8 be deleted"

SHRI LAL K. ADVANI: Sır, I move:

- 10. "That at pages 1 and 2, for the existing clause 3, the following clause be substituted, namely:—
 - 3. In article 190 of the Constitution, after caluse (4), the following clause shall be inserted, namely:
 - (5) The constituency or electoral college which elects a member shall have the right to recall him in accordance with provisions made by Parliament by law in this regard; and if he is so recalled, his seat shall become vacant."
- 11. "That at pages 1 and 2, for lines 21-22 and 1-2 respectively, the following be substituted, namely:—
 - "(b) resigns his seat by writing under his hand addressed to the Speaker or the Chairman, as the case may be, and submitted to the Speaker or the Chairman,

as the case may be, by the member in person".

SHRI BHUPESH GUPTA: Sir. I move:

12. "That at page 2, line 8, for the words "not voluntary or genuine", the words caused by the use or threat of force or is not genuine be substituted."

SHRI SALIL KUMAR GANGULI: Sir, I move:

13. "That at page 2, after line 8, the following be inserted, namely:—

"Provided further that the function of the Speaker or the Chairman, as the case may be, in accepting or not accepting any such resignation shall not be considered to be conduct of business in the Legislature within the meaning of Article 212 of the Constitution."

The questions were proposed.

श्री सीताराम सिंह (बिहार). उपसभापति महोदय, मैं कहना चाहता हूं कि यह विधेयक जन विरोधी है ग्रौर इस में विरोधाभास है। इसमे कहा गया है कि ग्रध्यक्ष या सभापति जांच करके बतलायेंगे कि यह इस्तीफा स्वेच्छा से दिया गया है या जबरदस्ती से दिया गया है लेकिन इसमे इसके लिए कोई प्रक्रिया नहीं दी गयी है और इसको ग्रध्यक्ष या सभापति के विवेक पर ही छोड़ दिया गया है। यह विवेक सही दिशा में भी हो सकता है ग्रीर गलत दिश। में भी हो सकता है ग्रीर उसके लिए कोई प्रक्रिया इसमें नहीं है। जहां तक इस विधेयक के जरिये इसको रोकने का सवाल है, मै जानना चाहता हूं कि जो गक्ति विधान मडल के सदस्यों से इस्तीफा दिलाने पर ग्रामादा हो या दिलाती हो ग्रगर वह शक्ति सभापति या अध्यक्ष से इस्तीफा दिला दे तो आगे उसके लिए कौन सी प्रिक्रिया है ? उसके लिए इस विधेयक में क्या किया गया है। उसके लिए इसमें कुछ है नहीं। यह विधेयक जन विरोधी है भीर खामखाह जो जन प्रतिनिधि हैं उन पर शका डालने वाला यह विधेयक है। महोदय, मैं कहना चाहता हू कि हमारे पास एक तार ग्राया है बिहार से। वहां मीसा कानन के तहत अनेक लोगो को गिरफ्तार किया गया है और बिना, मकदमा चलाए हुए, बिना उन को कोर्ट में पेश किये हुए उनको जलील किया जाता है जैसे श्री बिजली प्रसाद सिंह, वैशाली जिले के मनसा, रध्पति राम वैद्य, ग्रादि को पकड़ कर रख दिया गया है। स्राज बिहार के प्रशासन के जरिये वहा स्रातक का राज कायम किया जा रहा है। श्रीमन, तथा कथित वही कांग्रेस के लोग गया जिले में, मजपक़रपर जिले में, पणिया में छात्र सघर्ष समिति के लोगों को परेशान किये है, उनके साथ मारपीट किये है और पी ०ए०सी ० के जवान उन को किस प्रकार सूरक्षा देते हैं यह देखने की बात है। आज बिहार में कोई ला एण्ड भ्रार्डर नहीं है। कोई नियम कायदा नहीं है,

कोई कानुन नहीं है। वहां भ्राज जंगल का राज है सौर मैं चाहता ह कि वहा के मन्द्रिमण्डल को भग किया जाए और वहा पुनः चुनाव कराये जाये । स्राज वहा का जन जीवन सकट में पड़ गया है। जनरोप इतना उभर गया है कि वहां के प्रखबारों में एक बात छपी है कि बिहार के वित्त मन्त्री, सेटल के शिक्षा मन्त्री जो वहा गए थे उनके साथ दुर्व्यवहार हुम्रा, उन की पिटाई की गयी है। मैं कत्तई इस को पसन्द नहीं करता कि किसी को पीटा जाए या किसी के साथ जबरदस्ती की जाए. लेकिन वहा जन भावना की अग्नि उभर गयी है और उसको शान्त करने के लिए जब तक ग्राप सामाजिक न्याय नहीं करेंगे. जब तक वहां की रोजी रोटी की समस्या का समाधान नही होगा तब तक यह ग्रम्नि जलती रहेगी। मै कहना च।हना ह कि हिन्दुस्तान में बिहार सबसे पिछड़ा हुन्ना प्रदेश है और वहा खनिज की कमी नहीं है। वहां कोयला, लोहा, प्रवरक काफी है ग्रीर इतने खनिज पदार्थों के रहते हुए भी बिहार के लोग श्राज रोटी के मोहताज हैं, वहा के लोगो को तीन तीन दिन रोटी न मिले, उस की कोई व्यवस्था न हो यह स्थिति बरदाश्त नहीं की जा सकती । इस लिए मैं चाहता ह कि जल्दी से जल्दी बहां का मन्द्रिमण्डल भंग किया जाए।

(Interruptions)

श्रीमती विद्यावती चतुर्वेवी (मध्य प्रदेश): मेरा प्वाइट आफ आर्डर यह है कि इस अमेडमेट से और माननीय सदस्य के भाषण से क्या संबंध है ? आप इस पर अपना निर्णय दे ।

MR. DEPUTY CHAIRMAN: You speak on the amendment and wind up.

श्री सीमाराम सिंह: श्राप को यह पता नहीं चलेगा श्रीमती जी, श्राप की जिन्दगी दूसरे ढंग पर बनी है। तो श्रीमन मैं कहना चाहता हूं कि आज इस देश में तमाम सरकारी कक्ष के जिस्ये अराजकता और बदश्रमनी और विद्रोह फैलाया जा रहा है। श्राज जन जीवन खतरे में पड़ गया है और एल० एन० मिश्र हमारे रेल मंत्री हैं उन के चलते आज देश की जनता लाहि लाहि कर रही है और सकट में पड़ गयी है। इस लिए मैं चाहता हूं कि वह इस्तीफा हैं।

SHRI LAL K. ADVANI: The amendments Nos. 10 and 11 which I moved are analogous to the earlier amendments. I had made a point which I expected the Law Minister to explain as to why the symetry in the Constitution has been disturbed in respect of the Legislators. I would think that if an amendment of this kind is necessary, then a similar provision should be made in respect of the resignation of the Speaker. If the Speaker resigns then the Deputy Speaker should inquire and examine if the resignation of the Speaker is genuine. If the President resigns then the Vice-President should inquire and

examine whether the resignation of the President is genuine. But if you incorporate a provision of this kind then for the sake of symetry in the Constitution all the provisions, where provision has been made by the Constitution-makers for resignation under one's hand addressed to such and such official or office, should also be made simultaneously.

SHRI MAHAVIR TYAGI: At least the Vice-Chairman's resignation must be examined.

SHRI LAL K. ADVANI: The person to whom resignation is tendered should be empowered also to examine whether that resignation is genuine or not.

The second amendment, I think, meets the requirements of the situation. If a person goes and submits his resignation in person to the Speaker or the Presiding Officer it should be accepted as genuine and voluntary and there should be no objection.

SHRI H.R. GOKHALE: I do not want to add anything.

MR. DEPUTY CHAIRMAN: The question is:

3. "That at page 2, lines 3 to 8 be deleted".

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

- 10. "That at pages 1 and 2, for the existing clause 3, the following clause be substituted, namely:—
 - 3. In article 190 of the Constitution, after clause (4), the following clause shall be inserted, namely:—
 - (5) The constituency or electoral college which elects a member shall have the right to recall him in accordance with provisions made by Parliament by law in this regard; and if he is so recalled, his seat shall become vacant."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

- 11. "That at pages 1 and 2, for lines 21-22 and 1-2, respectively, the following be substituted, namely:
 - (b) resigns his seat by writing under his hand addressed to the Speaker or the Chairman, as the case may be, and submitted to the Speaker or the Chairman,

as the case may be, by the member in person".

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

12. "That at page 2, line 8, for the words "not voluntary or genuine" the words 'caused by the use or threat of force or is not genuine' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

13. "That at page 2, after line 8, the following be inserted, namely:-

'Provided further that the function of the Speaker or the Chairman, as the case may be, in accepting or not accepting any such resignation shall not be considered to be conduct of business in the Legislature within the meaning of Article 212 of the Constitution."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 3 stand part of the bill".

The House divided.

MR. DEPUTY CHAIRMAN: Ayes-152: Noes-25.

AYES-152

Abid, Shri Qasim Ali Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Ahmad, Dr. Z.A. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman

Berwa, Shri Jamna Lal Bhagwati, Shri B.C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P.N. Bobdey, Shri S.B. Borooah, Shri D.K. Buragoham, Shri Nabin Chandra Chakrabarti, Dr. R.K. Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D.P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N.P. Chettri, Shri K.B. Choudhury, Shri N.R. Chowdhary, Shri C.L. Chowdhri, Shrı A.S. Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram Das, Shri Bipinpal Devendra Nath, Shri Dhabe, Shri S.W. Dhulap, Shri K.N. Dikshit, Shri Umashankar Dutt, Dr. Vidva Prakash

Gadgil, Shri Vithal Gian Chand, Shri Goswami, Shri S.P. Guiral, Shri I.K. Gupta, Shri Bhupesh

Hashmi, Shri S.A. Himmat Sinh, Shri

Imam, Shrimati Aziza

Kalaniya, Shri Ibrahim

Jagdish Chandra, Shri Jagtap, Shri R.D. Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shrimati Kumudben Manishankar

Kalpanath, Shri Kalyan Chand, Shri Kamble, Shri N.M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M.L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M.R. Kulkarni, Shri A.G. Kulkarni, Shrimati Sumitra G. Kumbhare, Shri N.H. Kureel Urf. Talib, Shri P.L.

Lokesh Chandra, Dr. Lotha, Shri Khyom

1 14 MAY 1974]

Mahanti, Shri B. K. Mahapatro, Shri L. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mukherjee, Shri Kali Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Pai, Shri T. A. Panda, Shri Brahmananda Parashar, Shri V. R. Patel, Shri D. K. Patil, Shri D. S. Patil, Shri G. R. Pradhan, Shrimati Saraswati Prasad, Shri Bhola Prasad, Shri K. L. N. Punnaiah, Shri Kota Puri, Shri D. D. Rachaiah, Shri B. Raha, Shri Sanat Kumar Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Reddi, Shri K. Brahmananda Reddi, Shri Papi Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Rishi Kumar, Shri Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Sardar Amjad Ali, Shri Savita Behen, Shrimatı Seyid Muhammad, Dr. V. A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati

Singh Shri D. P.

Singh, Shri I D. Singh, Shri Inder Singh, Shri Jagiit Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shrimati Pratibha Singh, Shrı Ranbir Singh, Shri Shivdayal Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu. Shri Scato Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwari, Pt. Bhawaniprasad Tripathi, Shri Kamlapati Trivedi, Shri H. M. Varma, Shrimati Narayani Devi Manaklal Venigalla Satyanarayana, Shri Vyas, Dr. M. R. Wajd, Shri Sikander Ali

NOES-25

Advani, Shri Lal K.

Angre, Shri S. C. Banarsi Das, Shri Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N. G. Joshi, Shri Umashankar Mahadeo, Shri Mandal, Shri B. N. Mathew Kurian, Dr. K. Mathur, Shri Jagdish Prasad Pawar, Shri D. Y. Rajnarain, Shri Ray, Shri Rabi Roy, Shri Monoranjan Sakhlecha, Shri V. K. Sanyal, Shri Sasankasekhar Shastri, Shri Prakash Vir Shekhawat, Shri B. S. Singh, Shri Sitaram Singh, Shri T. N.

Sinha, Dr. Ramkripal

Tyagi, Shri Mahavir Tyagi, Shri O. P. Yadav, Shri Shyam Lal.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 3 was added to the Bill.

New Clause 3.A

श्री राजनारायण मै प्रस्तुत करता हु.

4 "3क सिवधान के अनुच्छेद 190 में खण्ड (3) के पश्चात् निम्नलिखिन खड अन्नःस्थापित किया जाये, अर्थात् —

(3 क) यदि किसी निर्वाचन क्षेत्र की तत्समय प्रवृत निर्वाचक सूची के 51 प्रतिशत मनदाता, यथा- स्थिति, सभापित या ब्रध्यक्ष से लिखित रूप में उस निर्वाचन क्षेत्र से चुने गए सदस्य को वापस बुनाने की मांग करें तो विहित प्रक्रिया के ब्रतुसार, यथास्थिति, सभापित या ब्रध्यक्ष के उस विषय में संतुष्ट हो जाने पर उस सदस्य का स्थान रिक्त समझा जाएगा।

मेरा कहना है कि इसमें से 'सभापति या' काट दीजिए।

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to move:

That at page 2, after line 8, the following new clause be inserted, namely:—

14. "3A. In article 190 of the Constitution, after clause (3), the following clause shall be inserted, namely:—

'(3A) The Speaker shall not reject any genuine resignation if such resignation has been tendered following the representation of the majority of the voters of the constituency of the member concerned to the Chief Election Commissioner, such representation being in the nature of a recall of the member by the electorate which elected imh.'

The questions were proposed.

श्री राजनारायण: धीमन्, मुझे बहुत ही दु ख के साथ एसपरेशन करता है कान्त मंत्री जी को सुनाना पड रहा है। मैने समझा था कान्त मत्री जी हमारी बात मुने है और जब वे जवाब देगे तो पूरा MR. DEPU उत्तर देगे। श्रगर उनका सही उत्तर ही होता तो उन खण्डो । to tackle him.

पर हमें फिर से बोलने की जरूरत न पडती न इस पर वोट कराने की जरूरत पड़ती । उन्होंने मेरे किसी एक सवाल का जवाब नही दिया । एक मवाल हमने यह किया था कि स्रगर किसी स्रध्यक्ष का या उपाध्यक्ष का इस्तीफा ले ले तो उस का इस्तीफा कौन देखेगा—उसके बारे में क्या इसमें प्रक्रिया ग्रपनायी जाए ? इस विधेयक में कहीं कोई चर्चा नहीं है । इसका उत्तर कानून मद्री जी भी कहीं नहीं देते ।

दूसरी बात हमने यह निवेदन किया था कि अध्यक्ष कितना समय तक जांच के लिए रख सकता है। ग्रध्यक्ष चाहे तो 4 साल तक जांच करता रहे । कही इसमे ग्रवधि निर्धारित नही है, इसकी जाच अध्यक्ष एक महीने मे पूरा कर लेगाया 15 दिन में या साल भीर में करेगाया 4 साल मे करेगा । यह विधेयक इतना गलत है, इसकी वर्डिंग इतनी ग़लत है कि वहीं सरकार जिसके दिमाग को नर्क कुण्ड का कीडा चाट कर छलनी की तरह छेद कर गया हो, वहीं ऐसा विधेयक ला सकती है। तो मैं कहना चाहता हं, ग्राज सदन के सम्मानित सदस्यों को मस्निष्क खोलना चाहिए। हमने कहा था कि यह कम्युनिस्टी विधेयक है स्रौर ग्नाज बिलकुल स्पष्ट किया हमारे मित्र भूपेश जी ने कि हम इस विधेयक का विरोध नहीं करेगे, हम इस विधेयक का साथ करेगे । मुझे बड़ी खुणी है हमारे बुजुर्ग श्री उमाशकर दीक्षित जी, गृह मंत्री, भी बैठे हुए है, मै उनसे निवेदन करना चाहगाः देखिए, उनका घर कितना बिखर गया है । ग्रब बें क्या कहते है कि ग्रध्यक्ष को जज बना दे, ग्रध्यक्ष को मिनिस्टर बना दे। मैने कल भी ग्रननय विनय किया था—-शायद उस समय ग्राग गद्दी पर विराजमान नहीं थे— कि ग्रध्यक्ष के पद को विवादास्पद न वनाया जाए । ग्रध्यक्ष सदन की मर्यादा है, ग्रध्यक्ष सदन का माउथपीम है, ग्रध्यक्ष की प्रतिष्ठा सदन की प्रतिष्ठा है भौर हमने कल भी यही कहा था कि ग्रध्यक्ष वहीं होता है जो सदन में मर्वशक्तिमान हो, सदन के नेता का पद किसी भी क्षण स्रावश्यकता पडने पर लेने की जिसमें क्षमता हो । वही व्यक्ति अध्यक्ष

2 P.M. होता है। श्री कमलापित व्रिपाटी यहां पर विराजमान हैं। वे जानते होंगे श्री टन्डन जी पंत जी को डपट देते थे ग्रीर विजयालक्ष्मी पंडित को बिटला देते थे। Sit down. Ministers should come prepared. ग्राज मंत्री जैमा जवाब देते हैं, वैसा टन्डन जी की ग्रध्यक्षता में जवाब नहीं दे सकते ग्रीर वे कहते बाहर जाग्रो। तुम ग्रापने कर्त्तव्य का पालन यहां पर ग्रच्छी तरह से नहीं कर पारहे हो। वे ग्रध्यक्ष थे।

श्री कमलताथ झा (बिहार) यह तो चेयर के उत्पर एसपरेशन करता है।

MR. DEPUTY CHAIRMAN: I know how tackle him.

श्री राजनारायण: श्री कमलनाथ झा वहां जा कर के बिगड़ गये है। श्रीमनु, मैं यह कह रहा या कि श्री कमलापति विपाठी जी को याद होगा कि मुस्लिम लीग ने एक प्रस्ताव पास किया था कि उन्हें टन्डन जी पर विश्वास नहीं है। इस खबर को भ्रखबारों में टन्डन जी ने पढा। टन्डन जी ने सदन में ग्राते ही यह व्यवस्था दी कि ग्रगर एक भी सदन का सम्मानित सदस्य यह समझता है कि हमने जो व्यवस्था दी है वह पक्षपातपूर्ण है, तो हम ग्रभी सदन से इस्तीफा दे देगे । इस पर मुस्लिम लीग के सदस्य खड़े नहीं हए । सब लोगों ने मिल कर कहा कि जहां तक व्यवस्था का सवाल है टन्डन जी से बढ़ कर स्वस्थ, स्वतंत्र ग्रीर पक्ष-पातपूर्ण रहित व्यवस्था भ्रौर कोई दूसरा नही दे सकता है । वे ग्रध्यक्ष थे। ग्रगर टन्डन जी के ऊपर यह भार दे दिया जाए कि श्री कमलापति का इस्तीफा ले लिया जाये, श्री उमाशंकर दीक्षित का इस्तीफा ले लिया जाए. तो वे फिर घपने में पड़ जायेंगे।

Constitution

श्रीमन्, मैं यह कहना चाहता ह कि इस बिल को लाने की जरूरत क्यो पड़ी ? ग्राज से चार साल या तीन साल पहिले लाने की जरूरत क्यो नही पड़ी ? मैं यहां पर नई बात बोल्गा । जो बोल चुका हूं, उसको नही बोल्गा । तो मैं यह कहना चाहता हूं कि इस बिल को लाने की जरूरत इसलिए पड़ी कि 1971 में पालियामेट के चनाव हुए थे। इलेक्शन कमिशन ने तमाम विरोधी दलो के सदस्यों के विरोध के बाद भी काउंटिंग प्रणाली बदल दी। हम गये. श्री ग्राडवाणी ग्रीर श्री एम० एन० मिश्रा साहब इलेक्शन कमिशनर के पास गये थे ग्रौर उनसे ग्रन्नय विनय किया कि जिम तरह से पहिले काउटिंग होती थी, उसी तरह से काउं-टिंग होनी चाहिये। जिस तरह से पहिले पोलिंग स्टेशन बाइज काउटिंग होती थी, उसी तरह से होनी चाहिये। इस चीज से यह पता चल जाता था कि किस पोलिंग स्टेशन में कितने वोट पड़े है। स्रब क्या होता है ? खट, खट हर पोलिंग स्टेशन के वोट मिला दिये और फिर सब जगहों के पोलिंग स्टेशनों के वोटों की गिनती होती है। तो दीक्षित जी से कहना चाहता हू कि वे इस प्रणाली को बदलने के लिए इलेक्शन कमिशन से कहे और जो पहिले स्टेशन वाइज काउटिंग होती थी उसको लागु किया जाये। लेकिन म्राज-कल तो मब जगह के बोटों को एक जगह मिला दिया जाता है श्रोर फिर गिनती होती है, जिसमें बहुत गोलमाल हो जाता है। मान लीजिये, मैं हं ग्रौर भेरी किसी ग्ररबपति से कोई तिकड़म है और उसको लाइसेस दे देते है।

श्री ग्रोम मेहता: वह तो है ही।

श्री राजनारायण : इस तरह से लाइसेंस देकर के 2 करोड रुपया हासिल कर लो ग्रीर उसको ग्राफिसर को खिला दो जो काउटिंग कराता है कि वोटो को हमारे पक्ष में मिला दिया जाए । स्रगर इस तरह का चुनाव होगा स्रौर जनता की सही भावना प्रकट नही होगी, तो क्या फिर जनता च्प वैठी रहेगी। यही कारण है कि आज-जनता में यह मनोवृत्ति पैदा हो गई है कि जो गन्दे विधायक हैं, जो गलत विधायक है, उनसे इस्तीफा लिया जाये। मैं ग्रापसे कहना चाहता हूं कि इसके यनेक प्रमाण है। श्री शिवशकर सिंह यादव लोक सभा के सदस्य हैं, उन्होने एक चिट्ठी हमारे पास भेजो है स्रीर मै चाहता हूं कि उसको सदन की मेज पर रखद।

माननीय उपसभापति जी, म्राप देखे, यह चिट्ठी है हिन्द्स्तान एल्युमिनियम कारपोरेशन लिमिटैंड की . . .

SHRI OM MEHTA: Sir, how is this allowed?

SHRI RAJNARAIN:

"S. S. Kothari, President, HINDALCO, Renukoot.

Dear Sir.

We met the Prime Minister and her Private Secretary. We have paid a sum of Rs. 5.00 lakhs to the P. S. He has promised us that he will use all his influence to see that no trade union activity is allowed in HINDALCO..."

MR. DEPUTY CHAIRMAN: Mr. Rainarain, you cannot take shelter under this amendment to read out some other letter or some such thing. This is very unfair.

श्री राजनारायण : जरा सूना जाए । मैं ग्रापसे निवेदन कर रहा हूं, यह 7-11-67 की है...

(Interruptions)

MR. DEPUTY CHAIRMAN: What is the point of order?

श्री चन्द्रमणि लाल चौधरी (बिहार) राजनारायण जी जो बोल रहे है उसका इस क्लाज से कोई ताल्लुक नहीं है, इसलिए इसको प्रोसीडिंग्स से निकाल दिया जाए।

MR. DEPUTY CHAIRMAN: Yes, Mr. Rajnarain, you must speak on the amendment.

श्री राजनारायण : श्रीमन, मैं इससे यह प्वाइन्ट निकालनः चाहता हूं कि सत्ताधारी दल बड़े-बड़े पूंजीपतियों से बड़ी-बड़ी रकम लेकर चुनावो को भ्रष्ट कर रहा है, सत्ताधारी दल बडे पैमाने पर रुपया बांट रहा है । उत्तर प्रदेश के गत चुनाव के सम्बन्ध मे श्री चन्द्रभान गप्त के पास एक टैप रिकार्डिंग है । मैने उसको सुना । कोई मिस्टर अग्रवाल है। उनकी गाडी एस० पी० की कोठी में खडी रहती है । ये बैंक में बैठे हुए थे श्रीर चन्द्रभान गुप्त भी बैठे हुए थे। उन्होंने एम०पी० को टैलीफोन किया कि हमारी गाड़ी भेज दो ।

SHRI OM MEHTA: Sir, how is this relevant?

श्री राजनारायण : इसका श्रमें डमेन्ट से संबंध है ।

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, you will have to speak on the amendment. How is this relevant to the amendment? Now I will give you only one more minute.

श्री राजनारायण: ग्राज जनता विधायकों को क्यों हटाना चाहती है, विधान सभा भंग होने की मांग क्यों, उत्तर प्रदेश की विधान सभा भंग होने की मांग क्यों, संसद भंग होने की मांग क्यों ? ये मांगे इसलिए उठ रही हैं क्योंकि जनता की दिए गए वादे ग्राज झुठलाए जा रहे हैं । धिनको का पैसा, काला पैसा ग्राज इसमें बहाया जा रहा है ग्रीर इस लिए जनता की ग्रोर से मांग हो रही है । यह जो विधेयक है . .

श्री महाबीर त्यागी: बैक में क्या हुन्ना?

श्री राजनारायण: एक मिनट, श्रीमन्, दे दिया जाय। बैंक में वह अग्रवाल गुप्ता जी से कहता है हमने बड़ा पाप किया है, 10 करोड़ रुपया लेकर आए थे, 5 करोड़ खर्च हुग्रा, 5 करोड़ गुजरात के लिए रखा है। यह उस टैंप रिकार्डिंग में है कि हमने बड़ा पाप किया, एक भाई को हराया। गुप्ता जी के यहां वे खाने पर गए और गुप्ता जी के वहां उनके एक छात्न (बी०एच०पू०) रिक्तेदार भी थे, उन्होंने सारी बाते टैंप कर ली (Time bell rings) एक मिनट और।

श्री उपसभापति : तीन मिनट हो गए

श्री राजनारायण: मैं खत्म करता हूं। सरकार हमारी बात मानें, इसको वापस लें ग्रीर हिन्दालको के एक ग्रफसर की चिट्ठी जो उसने कोठारी को लिखी है, प्रधान मंत्री के पी० एस० को रुपया दिया उसकी जाच कराई जाए। इसको मैं टेबिल पर रख रहा हू।

(Interruption)

SHRI P. L. KUREEL URF. TALIB (Uttar Pradesh): Sir, whatever he has said should be expunged from the records . . .

(Interruptions)

SHRI BHUPESH GUPTA: The only change I will make is that it should be the Speaker. The words "or the Chairman, as the case may be", may be deleted. That is the correction I would like to make. I need not speak on this; I have already spoken.

MR. DEPUTY CHAIRMAN: The question is:

4. That at page 2, after line 2, the following new clause be inserted, namely:

"3A. In article 190 of the Constitution, after clause (3), the following clause shall be inserted, namely:—

"(3A). In case 51 per cent of the voters in the current electoral rolls of a constituency demand the recall of the member elected from that constituency by writing to the Speaker, the seat of the member shall be deemed to be vacant after Speaker has satisfied himself in that regard in accordance with the prescribed procedure."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

14. "That at page 2, after line 8, the following new clause be inserted, namely:—

'3A. In article 190 of the Constitution, after clause (3), the following clause shall be inserted, namely:—

'(3A) The Speaker shall not reject any genuine resignation if such resignation has been tendered following the representation of the majority of the voters of the constituency of the member concerned to the Chief Election Commissioner, such representation being in the nature of a recall of the member by the electorate which elected him".

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:—

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—152; Noes—25.

AYES-152

Abid, Shri Qasim Ali Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Ahmad, Dr. Z. A. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman

Berwa, Shri Jamna Lal Bhagwati, Shri B.C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi. Shri P.N. Bobdey, Shri S.B. Borooah, Shri D.K. Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. R.K. Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D.P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N.P. Chettri, Shri K.B. Choudhury, Shri N.R. Chowdhary, Shri C.L. Chowdhri, Shri A.S. Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram Das, Shri Bipinpal Devendra Nath, Shri Dhabe, Shri S.W. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash

Gadgil, Shri Vithal Gian Chand, Shri Goswami, Shri S.P. Gowda, Shri U.K. Lakshmana Gujral, Shri I.K. Gupta, Shri Bhupesh

Hashmi, Shri S.A. Himmat Sinh, Shri

Imam, Shrimati Aziza

Jagdish Chandra, Shri Jagtap, Shri R.D. Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shrimati Kumudben Manishankar

Kalaniya, Shri Ibrahim Kalyan Chand, Shri Kamble, Shri N.M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kishan Lal, Shri Kollur, Shri M.L.

Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M.R. Kuklarni, Shri A.G. Kulkarni, Shrimati Sumitra G. Kumbhare, Shri N.H. Kureel Urf. Talib, Shri P.L.

Lalbuaia, Shri Lokesh Chandra, Dr. Lotha, Shri Khyom

[14 MAY 1974]

Mahanti, Shri B.K. Mahapatre, Shri L. Maihi, Shri C.P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mukherjee, Shri Kali Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A.N. Mullick Choudhury, Shri Suhrid Munda, Shri B.R. Murthy, Shri B.P. Nagaraja Musafir, Shri Gurmukh Singh

Narasiah, Shri H.S. Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S.

Pai, Shri T.A. Panda, Shri Brahmananda Parashar, Shri V.R. Patil, Shri D.S. Patil, Shri G.R. Pradhan, Shrimati Saraswati Prasad, Shri Bhola Prasad, Shri K.L.N. Punnaiah, Shri Kota Puri, Shri D.D.

Rachaiah, Shri B. Raha, Shri Sanat Kumar Raju, Shri V.B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V.C. Reddi, Shri K. Brahmananda Reddy, Shri Janardhana Reddy, Shri K.V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R.N. Rishi Kumar, Shri

Saleem, Shri Mohammad Yunus Sangma, Shri E.M. Sardar Amjad Ali, Shri Savita Behen, Shrimati Seyid Muhammad, Dr. V.A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shukla, Shri Chakrapani Shukla, Shri M.P. Shyamkumari Devi, Shrimati Singh, Shri D.P. Singh, Shri I.D. Singh, Shri Inder Singh, Shri Jagjit Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Shivdayal Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V.B. Sinha, Shri Awadehshwar Prasad Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato

Tanvir. Shri Habib Thakur, Shri Gunanand Tilak, Shri J.S. Tiwari, Shri Shankarlal Tiwary, Pt. Bahwaniprasad Tripathi, Shri Kamlapati Trivedi, Shri H.M.

Varma, Shrimati Narayani Devi Manaklal Venigalla Satyanarayana, Shri Vyas, Dr. M.R.

Wajd, Shri Sikander Ali

NOES-25

Advani, Shri Lal K. Angre, Shri S.C.

Banarsi Das, Shri

Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N.G.

Joshi, Shri Umashankar

Mahadeo, Shri Mandal, Shri B.N. Menon, Shri Viswanatha Mathew Kurian, Dr. K. Mathur, Shri Jagdish Prasad

Pawar, Shri D.Y.

[RAJYA SABHA]

Rajnarain, Shri Ray, Shri Rabi Roy, Shri Monoranjan

Sakhlecha, Shri V.K. Sanyal, Shri Sasankasekhar Shastri, Shri Prakash Vir Shekhawat, Shri B.S. Singh, Shri T.N. Swamy, Shri Subramaniam

Tyagi, Shri Mahavir Tyagi, Shri O.P.

Yadav, Shri Shyam Lal

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H.R. GOKHALE: Sir, I move:

"That the Bill be passed".

The question was proposed.

SHRI BHUPESH GUPTA: Sir, we are coming to the close of this session. After 25 years of the commencement of the Constitution, we have reached a situation when we have to pass a Bill like this to protect the Members of the Assemblies and Parliament against this fascist type of hindrance to their right to function as representatives of the people. This is a most extraordinary and serious development. It is necessary for us to know why today some people dare to attack our parliamentary institution in this manner. I think that we should go to the roots of the problem. Otherwise, no constitution and legal solution can be found.

Sir, our parliamentary institutions are undoubtedly passing through severe strain and a serious crisis because the urges and the aspirations of the people have not been fulfilled. Let us frankly admit here as a collective body that we have, in many ways, let down our people. We have done it here. We have done it in the Assemblies and the responsibility for this must be borne first and foremost by the ruling party,

those who occupy the Treasury Benches. Sir, I am sure, if the mandate of 1971 Lok Sabha elections had been faithfully implemented, we would have seen not this kind of attacks on parliamentary institutions, but an enrichment and extension of our parliamentary democracy. Sir, the monopolists, landlords, profiteers, speculators and others are responsible for polluting these institutions. Some politicians rely on the money power of these people and when elections are won, people begin to lose faith in our institution. In fact, the institution itself gets crippled. what has happened today.

Constitution

Sir, today a big hiatus or gap has developed between the institutions, whether they are the Assembles or the Parliament on the one hand and the starving, suffering and unemployed masses on the other. In a situation of this kind, I think it is possible for the forces which are opposed to democracy and socialism and believe in fascism to exploit the discontent of the people and take cover under our parliamentary institution and use its name to destroy it. This is what is happening. Therefore, I say that we must go to the root of the problem.

Sir, one thing is quite clear that this will offer no solution unless we find a common voice with the people, unless the functioning of the parliamentary institutions well represents the promptings of the millions of our people. They are always liable to change and they are liable to lose their substance and character. What is happening today? We are in the midst of a crisis. And against this background, these things should be understood. Sir, a great responsibility in the running of the parliamentary institutions devolves on those who occupy the Treasury Benches, the Government, the leader of the ruling party—the Prime Minister, and other members of the Cabinet. They owe a great responsibility to the nation. If they go wrong, much will go wrong. The history of parliamentary institutions has shown how the Treasury Benches have not only destroyed themselves but destroyed the institution and wrecked the future of the country also. My fear is, Sir, many of them are on the wrong tracks. Today, you find that the Ministers. instead of being respected, are being beaten up. I do not support the use of violent methods But how is it that even after against them. independence, after 25 years of our parlia-

mentary institution, it is impossible for Ministers in some cases to go out among the public and face the people? What has made it so? Our people are not bad, our people are not insane. There are some people who tried to misguide them, and I can say that. But, by and large, our people have a solid sense of patriotism. They are democraticminded people. They have the heritage of a past and ancient culture. They cannot be easily taken off the rails of humanity. We know it. But at times it may be possible to mislead them. Therefore, I say that it is the Government who should do some rethinking today. We are passing this Bill all right. Protect them. Forcible resignation should not take place. In fact, it should be condemned by all people. Sir. in Bihar, some people are trying to get people resign by methods of force. And in Ranchi. some of the misguided youth are saying, that "Maneckshaw is our future". They are not talking about you; they are not talking about me; they are not talking about anybody. They are looking forward to Maneckshaw and they think that Maneckshaw should take charge of the nation. Don't treat it lightly. Today, it may be one voice, tomorrow it may be two, and then it will be more. This is how we are heading for a crisis of the worst type. I still say, Sir, the time is there. We can retrace our steps. We can live up to the mandate on which we were elected. We can implement the promises given to the people. But surrender to the rightist forces, to monopoly capital, to landlords, to wholesalers, to speculators, to foreign imperialists, monopolists, to multi-national corporations, to the merchants of black market who buy the politicians, is the surest way of ruining our pardemocratic institutions. I liamentary and strike this warning today. Don't think that you are protecting only some MLAs. You may protect these handful of MLAs by this legislation. But what is the guarantee that these institutions which we have built up for so many years will survive the onslaughts of counter-revolutionary fascist forces backed up by monopoly, backed up by landlords, backed up by others, all the time? Well, my friend Mr. Rajnarain has said that Bhupesh Gupta is not an authority on parliamentary democracy.

RAJNARAIN: Then what are SHRI you ...

SHRI BHUPESH GUPTA: If you do not understood me, I would support along

[Shri Bhupesh Gupta]

with your lathi if there is something in your head, that also. Similarly, your brain is in your lathi and not in your tongue.

Sir, I am supporting the Bill despite the fact that I have moved some amendments because I want to protect the parliamentary institutions from demagogy, deceitful and cowardly acts which Anand Margis and some politicians are launching. I know the limitations of this institution. I know there are many weaknesses, many shortcomings and many things have to be overcome. But the kind of things which you and your leader, Mr. Charan Singh, are doing, will ruin the country.

SHRI RAJNARAIN: No one is more than the Communists. Thev treacherous are stabbing in the back of the national movements. (Interruptions)

SHRI BHUPESH GUPTA: Sir, I do not wish to enter into any controversy. He will be here for six years. I will be here for only two years. I shall have at least two years' of quarrel with him and you will have to bear with him for a longer time.

Mr. Rajnarain, you tried in 1971 with your grand alliance to capture parliamentary majority. But, having failed to do so, you have now taken to revolutionary, Fascist methods to destory the country.

SHRI RAJNARAIN: You are counterrevolutionaries.

SHRI BHUPESH GUTPA: Let not Mr. Rajnarain be compared to Guy Fox who entered the House of Commons. At least, Guy Fox was an honourable man. Mr. Rajnarain is the political Guy Fox of the B.K.D. and he should be a warning to all of us.

भी प्रकाशवीर शास्त्री (उत्तर प्रदेश) : उप-सभापति महोदय, महात्मा गान्धी जी से जब किसी ने पछा कि आपकी स्वराज्य की परिभाषा क्या है, तब गान्धी जी ने स्पष्ट शब्दों में कहा कि सच्चे ग्रथों में स्वराज्य उसको कहेंगे जब 18-20 साल की कोई युवती, सोन और चादी के आमुषणों से लदी हुई धमावस्या की ग्रर्ध रावि मे, किसी भी नगर मे निश्चिन्त होकर निकले ग्रीर तब हम समझेगे कि सच्चा स्वराज्य ग्राया है। कोई किसी के जीवन मे धनुचित हस्तक्षेप न करे, उसको स्वराज्य कहा जा सकेगा।

म्राज कानून-व्यवस्था की स्थिति बिहार, गुजरात म्रौर देश के दसरे भागों में इतनी दयनीय हो गई है कि स्रब यहां

से उत्तर प्रदेश में 15 मील चल कर देखिए, तो ग्राप पायेंगे कि सायंकाल 8 बजे के बाद सड़कों के ऊपर जब तक 10-20 मोटर इक्टठी न हो जाएं, उनका काफिला न बन जाए, तब तक वे सड़क पर नहीं चल सकती। दिल्ली के ग्रन्दर भी इसी तरह से कानन-व्यवस्था की घटनाएं हो चकी हैं। ग्रभी कुछ दिन पहिले की बात है कि यहां पर ग्राल इडिया रेडियो के एक बड़े ग्रधिकारी की पत्नि भ्रौर लड़की की दिन दहाड़े हत्या कर दी गई थी। बिहार जैसे प्रदेश की स्थिति तो इतनी दयनीय हो चुकी है, वहां ग्राज भी पुलिस निरीह बनी देखती है। ग्रभी कल परसों वहा पर जो घटना पटना में घटी है, वे इस बात की परिचायक है कि बिहार के अन्दर कानुन नाम की कोई स्थिति नही रही।

गजरात की स्थिति क्या है। गजरात एक शान्ति प्रिय प्रदेश है। वह गान्धी जी का प्रदेश है। गुजराती लोग ग्रासानी से इस प्रकार की खनी कान्ति के रास्ते पर उठते नहीं हैं। लेकिन जब पानी बिल्कुल नाक तक ग्रा जाए, तो फिर गजरात के लोग ही क्या करते? जो गल्ला गजरात की जनता में वितरण के लिए दिया गया था, उस गल्ले को गुजरात के कुछ मन्त्रियो ने मिलकर समृद्र पार डुबाई भिजवाते रहे। जो ग्रन्न गुजरात की जनता के पेट में जाना था, वह दूसरे देशों को भेज दिया गया। यही कारण है जो वहां की जनता ने विवश होकर भ्रान्दोलन का रास्ता पकडा। वह यह शस्त्र न उठाती, तो ग्रौर क्या करती? मेरे कहने का अभिप्राय यह है कि सरकार जो विधेयक पारित करना चाहती है, भ्राखिर उस बिल के पीछे मुलभूत कारण क्या छिपा हमा है? माखिर 26-27 वर्ष पश्चात भी, देश में ऐसी स्थिति नयो ब्राई कि जनता को चुने हुए प्रति-निधियों के सामने जाकर इस प्रकार का म्रान्दोलन करना पड़ा--ग्राप ग्रपने पद का त्याग कर देग्रीर हमारा साथ दें। यही स्थिति गुजरात में भी बनी और अब इसी प्रकार की स्थिति बिहार में भी बनने जा रही है।

उप-सभापति जी, इससे दयनीय ग्राधिक स्थिति ग्रीर दशा किसी देश की क्या होगी, जिसका उत्पादन केवल 4 प्रतिशत ही बढ़ा हो?

उस देश के अन्दर करेन्सी नोट का उत्पादन 30 प्रतिशत बढ़ गया। हमारे देश मे जो मुद्रास्फिति की स्थिति है, जो महंगाई बढ़ती चली जा रही है उसकी ज*ड़* मे**ं** कारण क्या है ? जब जनता परेशानी में होती है तो वह आन्दोलन करती है और अपने जन-प्रतिनिधियो के सामने अपना रोष प्रगट करती है। ग्राप उनको दूसरा विकल्प तो दीजिए। जिन प्रतिनिधियो को उसने विधान सभा या ससद ने चुन कर भेजा है उनके सामने जनता रोष व्यक्त न करे तो किस ढंग से व्यक्त करे? मैं उस बात की पुनरावृत्ति नहीं करना चाहता जो मैरे कई मिन्न कह चुके हैं इसमें सभापति या विधान सभा के ग्रध्यक्ष के स्थान की जो पविव्रता है उसकी

स्पर्श न किया जाए। लेकिन इतना मैं ग्रवश्य कहना चाहता हू कि अब तक ये पद निष्पक्ष पद माने जाते रहे है। जनता की दृष्टि में भ्रीर सदन की दृष्टि में, ग्रगर कोई सदस्य ऐसा भी हुम्रा है जो किसी दल से चुनकर म्राया है म्रीर उसको इस ग्रासन पर सदन ने सर्वसम्मति से या बहु-सम्मति से बैठाया है तो उसने उस दल से त्याग पत्र दे दिया । लोकसभा की परम्परा को मैं जानता हूं। वर्तमान अध्यक्ष ने ग्रामन ग्रहण करते ही यह घोषणा की कि ग्रव मैं किसी दल का सदस्य नही, ग्रर्थात् मदन के भ्रन्दर जितने पक्ष हैं उन सबकी भावनाम्रों का प्रतिनिधित्व वह करते है। लेकिन जब इस प्रकार की स्थिति ग्रा जायेगी कि विधान सभा को बचाने के लिए या पार्टी के कुछ सदस्यों को बचाने के लिए इससे पवित्र भ्रासन का प्रयोग किया जायेगा तो मेरा ऐसा विचार है **ग्रावश्यकता ग्राविष्कार की जननी होती है, गोखले साहब** इस कानून को तो पास करा देगे स्रौर विधान सभा अध्यक्ष को यह ग्रधिकार भी दे देगे कि वह त्यागपत्र को स्वीकार करे या न करे परन्तु जनता को दूसरा मार्ग ग्रपनाने के लिए बाध्य कर देंगे। ऐसी स्थिति मे हो सकता है जन-प्रतिनिधियो को उन स्थानों तक जाने ही न दिया जाए, त्यागपत्र देने की स्थिति तो बहुत पीछे ग्रायेगी। इसलिए इस प्रश्न पर भी विचार करना चाहिए।

एक बात मै विशेष रूप से कहना चाहता हूं जो इस कानून में न्यूनता, मुझे दिखाई देती है क्यों कि जहा आपने म्रिधिकार दिया है उनको यह निर्णय करने का कि त्यागपत्र वैध है या नही उचित कारण से, स्वेच्छा से दिया गया है या नही, वहा, उप-सभापति जी, इसमें यह कहा गया है--

"त्यागपत्र की दशा में यदि पर्याप्त जानकारी से या भ्रन्यथा भ्रौर ऐसी जांच करने के पश्चात"

ग्रन्यथा ऐसी जाच करते के पश्चात् कौनसी ऐसी मशीनरी है जिससे ऐसी जाच होगी। ग्राप को इसमें कोई मशीनरी 🌶 देनी थी, कोई वित्तीय व्यवस्था करनी चाहिए। ग्रन्यथा जब तक ऐसी जांच करने का साधन नहीं है तो ग्रपने सह-योगियों से, जिनके समर्थन से चुनकर वह गए थे, या उस म्रासन को ग्रहण किया था, उनके परामर्श से, उनकी राय से क।म करेगे ग्रौर फिर उस ग्रासन को कलंकित करेगे। ऐसी जांच का ऐसा ही परिणाम हो सकता है, दूसरा नही हो सकता।

तीसरी बात, जिसको कह कर ग्रन्त मे मैं बैठना चाहता हूं, यह है कि जनता की आवाज जनादन की आवाज होती है। इस प्रकार कानून बना कर त्यागपत्र देने से ग्राप उनको रोक सकते हैं, लेकिन इसी बिहार मे, जिसके प्रश्न को लेकर ग्राप यह कानून बनाने की तैयारी कर रहे हैं, यह कानून पास करने जा रहे हैं, जब अपना देश स्वतन्त्र हो गया था ग्रीर गाधी जी बिहार का भ्रमण कर रहे थे उस समय लाठी से, गोली से सरकार जनता की ग्रावाज को वबाना चाहती थी। मैं ग्रपने शब्दों में नहीं कहना चाहता बल्कि ग्राज की सरकार को गांधी जी के शब्दों मे कह कर बैठना चाहता हूं। उस समय गांधी जी ने ये शब्द कहे थे "ग्रगर लाठी ग्रौर गोली से जनता की ग्रावाज को सरकार दबाने की कोशिश करेगी तो वह दिन दूर नहीं है जब सफेद टोपी वाले लोगों को जनता चुन-चुन कर मारेगी"। ये णब्द है जो गांधी जी ने ग्रपनी प्रार्थना सभा मे कहे हैं। मैं चाहता हूं सरकार समय की ग्रावाज को पहचाने ग्रौर गांधी जी के उन शब्दों को याद करे ग्रीर भविष्य के लिए स्वस्थ निर्णय ले।

श्री नवल किशोर (उत्तर प्रदेश) : उप-मभापति महोदय, जिन लोगो ने इस विधेयक का समर्थन किया है या जिन्होने इसका विरोध किया है दोनों एक बात से सहमत है कि किसी विधायक का इस्तीफा जबरदस्ती न लिया जाए। श्रीमन्, सवाल केवल यह है कि यह एडिमिनिस्ट्रेटिव ढग से किया जाए या सविधान में संशोधन लाकर। मैं क्रापसे यह अर्ज करूगा कि जो झगड़े की जड़ है वह इकोनोमिक इण्ज हैं। चाहे गुजरात हो या बिहार हो, जब स्नान्दोलन शुरू हुआ तो इस बात से शुरू हुआ। कि कीमतो को थामा जाए, ग्रावण्यक वस्तुग्रो का जो ग्रभाव है उसको समाप्त किया जाए, भ्रष्टाचार खत्म किया जाए, ग्रनएम्प्लायमेट या बेकारी खत्म की जाए। ग्राहिस्ता-ग्राहिस्ताबढ़ कर वह माग यहां तक पहुंच जाती है कि ग्रसेम्बली को डिजाल्व किया जाए स्रौर वहा राष्ट्रपति का शासन किया जाए।

गुजरात के अन्दर जहां तक मैं समझता हूं कभी भी भ्र-सेम्बली डिजाल्व न होती ग्रगर रूलिंग कांग्रेम के 86 या 80 सदस्यो ने इस्तीफा न दे दिया होता। जब उन्होने इस्तीफा दे दिया तो असेम्बली अपनी जगह पर बेकार हो गयी। मैं एक बात स्पष्ट कर दूं कि ग्राज जो ट्रेन्ड चल रहा है उसमें बुनियादी सवाल यह है कि इस देश के ग्रन्दर भीड़ तन्त्र चलेगा या जन-तन्त्र चलेगा, मोबोकेसी चलेगी या डिमोकेसी चलेगी। मै बड़ा हैरान होता हूं। मैं इस बात का तो हामी हूं कि ग्रगर विधान सभा मे कोई पार्टी ग्रल्पमत मे हो, दूसरी सरकार न बन पाये तो इस्तीफा होना चाहिए ग्रौर वहां की विधान सभा भग होनी चाहिए, मगर जो यह ब्रावाज उठती है कि बेईमान लोग इस्तीफा दे तो एक बात मैं समझने मे परेशान हूं। जो विधायक है किसी पार्टी के वह तो बेईमान हैं ग्रौर जो एजीटेशन कर रहे हैं वह देवता हैं भ्रौर ईमानदार हैं। तो यह कौन तय करेगा कि कौन बेईमान है ग्रौर कौन नहीं है। ग्रगर किसी के खिलाफ बेईमान होने का सबूत हो तो वह भने ही एम०एल०ए० हो या एम० पी० हो या मिनिस्टर हो, उम को निकाल देना चाहिए, लेकिन यह जो ट्रेड बन रहा है उसका नतीजा यह होगा कि ग्रगर जनता की ग्रास्था-पोलिटिकल पार्टीज से उठ गयी तो देश में सिवाय डिक्टेटर-शिप के ग्रौर कुछ होने वाला नही है। मैं कहना चाहता हं कि ग्रान्दोलन हो, शान्त ढग से हो, मैं उसके पक्ष मे हूं। जो ग्रायिक समस्याएं है उनके लिए ग्रान्दोलन किया जाए,

[श्री नवल किशोर]

लेकिन ग्रगर हम सब को कह दे, उधर के लोग हम को कहे, हम उधर के लोगो को कहे कि तुम बेईमान हो तो जनता समझेगी कि सब बेईमान है।

जहा तक मवाल है इस विधेयक का, मैं एक बात कहना चाहता हू गोखले साहब से कि उनकी नीयत कुछ भी हो, मगर इस को इतनी जल्दी में वह लाये हैं यह अच्छा नहीं है। वैसे उनकी मिनिस्ट्री इस बात में दक्ष है कि हर काम को वह बहुत जल्दी मे किया करती है। चाहे पांडनेरी का मामला हो या मामला हो इस विधेयक का, वह सब काम जल्दी में हो जाता है। यह विधेयक तो पास हो गया, थर्ड रीडिंग हो रही है, मगर जो ईण्युज है वह अपनी जगह पर स्पष्ट नही हुए। जब इतनी बड़ी जिम्मेदारी आप चेयरमैन और स्पीकर को दे रहे है तो क्या ग्राप ने इस बात को मनासिब नहीं समझा कि उनकी एक कांफरेस बुला कर उन से भी इस बात पर मशविरा किया जाए कि जो यह एडीशनल जिम्मेदारी उन पर डाली जा रही है वह इसके लिए तैयार है या नहीं? गांखले माहब ने कहा कि जैसा आदिकिल 101 और 190 इस वक्त है उसमें स्पीकर्स के ग्रधिकार है ग्रीर उन्होंने तीन केसेज की बात कही। एक केस कोचीन का है ग्रीर एक है इलाहाबाद का, मगर ग्राज इस विधेयक के पास हो जाने के बाद तीन केसेज नहीं होगे, 20, 25 ग्रीर सेकडों केम भी हो सकते हैं ऐसे, न हो तो अच्छी बात है। श्रीमन्, आप को याद होगा कि जिस समय हमारे स्पीकर को यू०पी० मे 28 जजेज ने, उनकी एक बेच ने समन करने की कोशिश की तो हम ने उम को रिजिस्ट किया ग्रीर हमने उन 28 जजेज के खिलाफ वारन्ट ईश्यू कर दिया ग्रसेम्बली से। ग्राप के यहा एक रेफरेस हुन्ना है कि प्रेमीडेन्ट के चुनाव गुजरात की ग्रसेम्बली के भग रहने के बावजूद हो सकते है या नही। इसमे भी नोटिस की बात थी स्पीकर को भ्रौर उस पर विधान सभा ने आपत्ति की और मैं समझता हूं कि ठीक ही आपत्ति की। तीन केसेज में कुछ तो हुन्न। है लेकिन यह कुर्सी ऐसी है कि जिस के लिए हम कोणिश करते हैं कि ग्रदालतो मे इसकी खीचातानी नही होनी चाहिए।

एक बात मैं श्रीर जानना चाहता हू गोखले साहब में कि हम कोश्रशंन के अमेन्स्ट हैं, लेकिन श्राप कोश्रशंन में श्रीर मीरेल प्रेशर में कैसे डिस्टिन्गृइश करेगे। श्रगर कोई पार्टी के श्रीर जनसघ के दस अर्दामयों ने इस्तीफा दिया, (Interruptions) श्रच्छा स्वेच्छा से ही दिया, लेकिन उस को कोश्रशंन कहा जायेगा या क्या कहा जायेगा। तो गोखले साहब बतलायें कि क्या स्पीकर यह मान कर चलेगा कि जो इस्तीफे श्राये हैं यह जेनुइन है या वालटियरी है या उनको वह मान कर चलेगा कि वे जेनुइन श्रीर वालटियरी नहीं हैं, यह मान कर चलेगा कि वे जेनुइन श्रीर वालटियरी नहीं हैं, यह मान कर चलेगा?

श्री भूपेन्द्र नारायण मंडल (बिहार) उप सभापित जी, जब से इस देश में स्वतन्त्रता कायम हुई है तब मे एक पार्टी का लगातार णामन चल रहा है। शामन जिस ढंग से चल रहा है उसका नतीजा हर मायने में ग्राप देख रहे हैं। देण का ग्रर्थतन्व छिन्न-भिन्न हो गया है। इसका राजनीतिक संगठन भी करीबकरीब छिन्न-भिन्न हो गया है। मेरा कहना है ऐसी स्थिति ग्राज देण में ग्रागई है।

जैसे-जैसे समय बीतना जाता है वैसे-वैसे जो शासक पार्टी है अपने को शक्ति में, शासन में रखने के लिए जो उपाय ग्रपनाती है वह इतने गलत उपाय होते है कि उनका नतीजा भी गलत ही निकलता है। जैसा हम हाल में देख रहे है कि हर चुनाव जीतने के लिए करोड़ो रुपया इक्ट्रा किया जाता है। इसके लिए लाठी का भी सहारा लिया जाता है। इसका नतीजा यह होता है, उस शासन का रिजल्ट यह निकलता है कि ग्रार्थिक दृष्टि से या राजनीतिक दृष्टि से वह ग्रौर भी खराब होता जाता है । ग्राज सम्चे देश में प्राधिक दिष्ट से भौर राजनीतिक दिष्ट से इतनी बेचंनी हो गई है कि जो भी इस्टीट्यशस है, डेमोक्रेंटिक इस्टीट्युशस, पालियामेन्टरी इंस्टीट्यूणन्य देश में चल रहे है, जिसको हम सब पसन्द करते हैं, रखना चाहते हैं, वे भी ग्रब खनरे में पड़ गए है। अब इस खतरे में पड़ने के बाद सरकार की सोचना बाहिए कि कौन सा ऐसा उपाय निकालें जिस उपाय से हम लोग उबर सके।

हम देखते है कि वर्तमान-संविधान (सशोधन) विधेयक में जो एक प्राविजन होना चाहिए था रिकाल का, उसके लिए कानुन नहीं लाया गया है और कानुन लाया गया है क्या ? कानुन लाया गया है कि जो कोई जनता ग्रसतुब्ट होकर यह चाहेगी कि विधान सभा या लोकसभा भग हो तो ऐसा करने के लिए जनता को ग्रधिकार नहीं दिया जाता है और अगर जनता आन्दोलन करेगी, ऐसी फिजा बनाती है जिससे कि राजनीतिक दृष्टि से क्पेल होकर विधानसभा या लोकसभा सदस्य इस्तीफा दे या ऐसा कुछ करे जिससे व्यवस्था बदले तो सरकार उसको जबर्दस्ती तरीके से दबाती है लाठी-गोली के जरिये दबाती है। हाल मे जनता ने उपाय निकाला है कि ग्रगर विधान सभा या लोकसभा भग नही होती है तो हम एम०एल०ए० या ससद सदस्यो के जरिये से उसको भंग करवा देगे, हो सकता है इसमें कुछ जबर्दस्ती भी हो जाये, क्योंकि यह नेजुरल है जब बहुत दिनों तक कोई ग्रान्दोलन चलता है तो जल्दी सफल होने की ग्राशा मे ऐसी स्थिति हो जाती है तो इस दबाव के लिए सरकार यह बिल लाई है। मैं पुछना चाहता हू कि इस बिल मे सरकार ने क्या नहीं रिकाल का प्राविजन दिया है ? जो प्राविजन इसमे दिया गया है उसके जरिये स्पीकर या चेयरमैन के हाथ में सारी बात छोड़ दी गई है। चेयरमैन ग्रौर स्पीकर क्या करेगे यह भी उनके लिए सकट की बात है। जैसा देखते है कि साधारण नरीके से पार्टी लेवल का चैयरमैन या स्पीकर होता है स्रौर पार्टी की बात को महत्व देता तो है, फिर भी काफी हद तक निष्पक्ष होता है तो, इससे पालियामैन-

टरी इंस्टीटयणन की निज्यक्षता भीर स्पीकर की निष्पक्षता के लिए खतरा हो सकता है। ऐसी हालत मे यहा पर जो दो मुझाव ग्रन्त हैं उनमें एक मुझाव ग्राया है कि जो सदस्य इस्तीफा देना चाहता है वह अपने आप जाकर दाखिल करे तो मैं समझता हूं इसमे जो ग्रभी की समस्या है उस समस्या का हल निकाला जा सकता है लेकिन उसको मन्त्री जीने नहीं माना । ग्रौर दसरा मुझाव, जो करीब-करीब विरोधी दल के मभी लोगों ने दिया है रिकाल की व्यवस्था के लिए, वह भी मत्यं जी ने नहीं माना है। ऐसी हालत में मैं समझता हं कि जो उक्त सभी की हालत को सुलझाने के लिए सरकार ने मुझाए है वह गलत है। मै ममझता हं यदि ग्रब भी चाहते हैं कि स्पीकर या चेयरमैन की निष्पक्षता कायम रहे तो ऐसी कोशिश कम्दी चाहिए कि जो फैक्टस हैं उनका निश्चय वह न करे बल्कि वह रैफर कर दें किसी दूसरी जगह-जैसे कि सुप्रिम कोर्ट है या इस तरह की और संस्था हैं। वहां से फैक्टम का निर्णय हो श्रौर या जो प्रिविलेज कमेटी है उसको यह काम सौप दिया जाए बल्कि ग्रपने ऊपर इसकी जिम्मेदारी न लें। इसमे मैं समझता हं निष्पक्षता का जो ग्रपना स्थान है वह स्थान बना रहेगा।

SHRI NIREN GHOSH: A political scientist, a knowledgeable person, wrote that the Constitution was made to ensure the bourgeoislandlord rule, that means the bourgeois-landlord directorship. Sir. there are countless restrictions which normally do not obtain in any democratic system, which are made to obtain here today. Not only that, there is no right of recall; there is no proportional representation. This Parliament or the Assembly is never a true mirror of the people outside. It is a distorted mirror, and almost everywhere a minority amongst the people rules, and they claim that they have got the mandate from the people, which is completely an untruth. This is a system that has been brought about by trickery because they know from the very beginning that the Congress Party has never been able to achieve a majority of votes in the elections; always they have got votes below; they have no right to speak in the name of the people or in the name of the country. Not only that. When we spoke of rigging, violence, frauds in our State, many people did not believe it. Now it has become a normal routine. The same bourgeois tendency is there, and all rights are being taken away one by one. And now the complaint has become widespread throughout the country. It is a fact that only by fraud, violence and rigging they are conducting the election. So. I would appeal to my comrade Mr. Bhupesh Gupta who speaks of fighting the right reaction. I would say that this Government is backed by almost all the monopolists and 90 per cent of the landlords.

SHRI RABI RAY (Orissa): And the police force.

SHRI NIREN GHOSH: And the police force, of course. So, that is the source of right reaction, that is the source of fascistlike tendency, and that is being exhibited one by one. I will not repeat all those arguments. But every time a resignation takes place, It can become a subject-matter of debate in the House. There will be endless debates on each and every action that the Speaker or the Chairman takes on a resignation. I do not know how they will manage. What do they mean by this? So this is what we have come to. I do feel that the Bihar Ministry has no right to exist. It has forfeited the confidence of the people. It does not have a majority mandate: it has not got even 50 per cent of the votes, and Mr. Gafoor was elected through absolute rigging. How can he become the Minister? I fail to understand it. So, they right whatever to exist. donot have any One by one, the dictatorial, fascist tendency is emerging in this Government and it is evident that they are fully under the grip of the monopolists, including, I would say, those whom Mr. Bhupesh Gupta would like to place above, including the Prime Minister as well, because without her, these policies cannot be pursued. That should be known. There is no use making a distinction. There might be one or two good or had fellows. On its totality, taken as a whole it is a reactionary government. Sir, I agree with Mr. Dange that right reaction is sitting on the top of this government. (Interruption by Z.A. Ahmad) You may not agree. But he is your Chairman and that is his view.

SHRI LOKANATH MISRA (Orissa): But can there never be left reaction?

SHRI NIREN GHOSH: Those who support them, those on whom they count so much for their black Bills, the so-called progressives oblige them. Wonderful phenomenon that I have seen in this and the other House.

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, please vind up.

SHRI NIREN GHOSH: That being the position, we will not be a party to the final passing of this dirty, black Bill. After our

[Shri Niren Ghosh]

friend, Mr. Goray, speaks we will walk out and will not be a party to the passing of this Bill. Let them pass this black Bill with the help of their supporters.

Constitution

SHRI N.G. GORAY (Maharashtra): I only want to touch upon one point that has exercised the entire Oppostion again and again, namely, that it will be wrong to bring in the Chairman or the Speaker and to ask him to examine the genuineness or otherwise or the resignation of the Member. Sir, I would appeal to the Treasury Benches and those who are supporting the Bill to take this particular point into consideration with all the seriousness that it deserves. Sir, I do not know how the Chairman can be burdened with this sort of thing. What sort of machinery will he apply? How will it be possible for him to go into the evidence for and against a particular action of the concerned Member of Parliament? And, Sir, the biggest setback to his authority will be that whatever his decision it will be doubted by either the Opposition or the Treasury Benches. Therefore, Sir, If you want to maintain the dignity of the Chair, I think that even at this late hour serious attention may be paid to this issue and if we can save the Speaker or the Chairman from this sort of embarrassing position, I think it should be done.

The other point that I wanted to raise was about the Member himself. Sir, he will be in a very precarious position as we envisage. Supposing he has resigned. To all those people at the other end he will be saying that he is resigning and resigning willingly, and when he comes here he will tell the Speaker or the Chairman that he has done so under duress. He will be lying at both the ends. Supposing the situation is saved and he is allowed to continue as a Member of the House. When he goes back what happens to him? You have not understood the position. And because you have not understood the position you think that the seat of that particular man or his membership of the House can be saved if the Chairman or the Speaker wants to give his verdict in his favour. think really in saving that man you are making it impossible for him to face his constituents. Please also take into consideration this point

Then the next point and the major point which I really wanted this House to go into

of view.

deeper is this. When I listened to the speech of the Law Minister, I thought that while advocating that a particular Bill should be adopted by this House, he would reveal to us the whole background that inspired him to bring this Bill before this House.

So far as my knowledge goes, the real father of the Bill is Bhupesh Gupta, and Mr. Gokhale happens to be the Dattak father. And that is why most probably he avoided going into details. So, let us see how this Bill has come. For the last 25 years you have been in power. You never thought of bringing such a Bill before. It is only what has happened in Gujarat and what has happened in Biharthe Bihar episode is not over; when Jayaprakash Narayan comes back, perhaps the whole thing will boil over again; I do not know what is going to happen—which has prompted you to bring this Bill. Now, why don't you go deeper into it? Is it only a few hooligans? Is it only a few "goondas"? Sir, If my information is correct, what has happened in Gujarat or what is happening in Bihar is, the father is against the son; the husband is against the wife; the whole household is divided. On the one side there are the people who think that this Government cannot deliver the goods; on the other, you have got a vested interest in remaining in the Government. This is the position and this position has come about because of the particular economic situation in which we find ourselves. Sir, it is an entirely developing, emerging situation. The founding fathers of the Constitution never imagined that such a situation would arise. That is why there is no provision in the Constitution for recall. Now, we are faced with a situation where the electorate would like to revoke its mandate. Do you not agree that there may be a time when the electorate would like to revoke its mandate? It has chosen you. Yes, that is true. But they do not want you to continue for five years. Is it theoretically impossible for such a situation to arise? Is it impossible to imagine such a situation even after what has happened in Bihar? Therefore, Sir, what Gujarat and I think is that this Bill is an attempt to put the cart before the horse. You, Mr. Gokhale, should have come before this House with a Bill on recall, giving the right to people to recall, their representatives in the Assembly or in Parliament and, of course, there should be a proviso that it should not be used in a frivolous manner or it should not be done by force or violence. I can understand that. But he does not speak anything about recall. It is not as if only those countries which believe in Communism have the right of recall. In the USA there is provision for recall in 12 States and there are 1.000 municipalities where there is this right of recall. suppose, is a fundamental right of the citizen. Who is supreme—the common man or his representative? Does it mean that for five years that representative is supreme. he can do whatever he likes and he is not responsible to the constituency? The right of recall restores to the constituents this sovereign right which belongs to them. If the power really flows from the people, it must be with the people even during those five years. Therefore, I plead with the Government that they should give closer attention and go deeper into the question. Do not think that because of a particular member, Mr. Rajnarain or somebody else or some "goondas" or some other elements, all this is necessary. (Interruption) It is not so. What I am saving is that if you become introspective...

श्री राजनारायणः ये लोग समझ रहे है कि स्रापने मुझको गुन्डा कहा।

श्री एन ॰ जी ॰ गोरे : नही, नही।

श्री राजनारायणः ग्रगर कोई गुन्डा कहें तो मैं जयणंकर प्रसाद का गुन्डा हू, ग्राप लोगों की तरह मुख्नमुन्डा नहीं । जाकर जयशकर प्रसाद की कहानी गुन्डा पढ़ों । उनकी कहानी का गुन्डा वह है जो दूसरों की जिन्दगी को बचाने के लिए ग्रपनी जिन्दगी को खतरे में डाले। (Interruption) क्या लफगों की तरह हमते हो।

3 P.M.

SHRI N.G. GORAY: I was rather too serious perhaps for Mr. Rajnarain. What I wanted to say was, please take this example. Why do you compare yourself with England and America. There the rules of democracy are entirely different, the values are entirely different. I told you here in this House that in spite of the coal strike, when it was bitter, when the people were suffering, not a single striker was arrested while here today Mrs. Parvati Krishnan and all those people, 15,000 of them, are arrested. Do you mean to say that these people, whatever happens to the strike, will not be resentful, will not feel humiliated, will not feel that they have no stake in the democracy of this country, that they have been denied even the right to strike?

You just imagine that. If you apply your mind to this, you will find that a simple Resolution like this or an Amendment like this is not going to save the democarcy. For saving democracy you will have to go deeper in a very sincere manner.

SHRI LOKANATH MISRA: Sir, I do not want to make a speech. I have only two questions which the honourable Minister might kindly reply when he replies to the debate on the third reading...

SHRI NIREN GHOSH: Sir, what about

MR. DEPUTY CHAIRMAN: Kindly wait. He is on his legs.

SHRI LOKANATH MISRA: I am not going to make a speech. Let me put my questions straightway. Number one: Before he thought of piloting this Bill, did the honourable Minister take the consent of those people who are to implement, meaning the Presiding Officers, the Speakers and Chairmen of both Houses in the States and our Chairman and the Speaker of Lok Sabha, because they are the persons who are to implement it? I would like to know whether their consent has been taken as to whether they are prepared to take this additional responsibility. Number two: What is the instrument through which the Speakers and the Chairmen would assess or find out about the genuineness or otherwise of a resignation letter? I would like to know whether they have a set apparatus for that or whether they are going to provide for and apparatus or whether they would depend upon Parliamentary Affairs Minister for advice as to the genuineness or otherwise of a resignation letter.

SHRI NIREN GHOSH: Sir, in protest against this I and the Members of my party, are staging a walk-out.

[At this stage some hon Members left the House]

श्री राजनारायण: श्रीमन्, एक सवाल हमारा है? मैं यह जानना चाहता हूं ग्राप से कि यह जो लेटर ग्रार० एस० सक्सेना का हिडालको के बारे में मैंने पढा है उसका क्या होगा?

श्री उप-सभापति : वह म्राप की जेब में होगा। Nothing is going to be placed on the Table

श्री राजनारायणः तो श्रीमन्, मैं प्रिविलेज का मोशन दे रहा हू । हम लोग इस विधेयक को राष्ट्रयाती और काला

[श्री राजनारायण]

कानून समझते है और मन्त्री जी जो कुछ इस सम्बन्ध में बोलना चाहते हैं वह सुनने को तैयार नहीं है इसलिए हम सदन का त्याम करते है और विशेषाधिकार अवहेलना का प्रश्न रख रहे है क्योंकि प्रधान मन्त्री और उनके प्राइवेट सेकेटरी ने 5 लाख रूपया लिया है हिडालको के मालिक से। (Interruptions) इसके लिए हम विशेषाधिकार का प्रस्ताव देगे। (Interruptions)

[Shri Rajnarain left the House]

श्री श्याम लाल यादव : इस विधेयक के विरोध में हम सदन का त्याग करते हैं।

[At this stage the Hon, Member left the House]

श्री श्रोड्म् प्रकाश त्यागीः यह सरकार जो विधेयक ला रही है उसके द्वारा वह देश में तानाशाही स्थापित करना चाहती है। जिस प्रकार से गवर्नर्स के द्वारा तमाम प्रान्तीय सरकारों को उलटने ग्रीर विस्थापित करने का जाल फैलाया गया है वही इसके द्वारा होगा। ग्रव उपाध्यक्ष महोदय, असेम्बलीज में अगर उनकी सरकार न चली तो उसको स्थापित रखने के लिए एक दूसरा षडयन्न यह किया जा रहा है इसलिए हम इस काले कानून के खिलाफ सदन से वाक-भाउट करने हैं।

[At this stage some Hon. Members left the House]

MR. DEPUTY CHAIRMAN: Mr. Gokhale please reply now.

SHRI H. R. GOKHALE: Sir, in the debate of the third reading of the Bill which I have been listening to carefully, almost entirely the grounds which have already been covered in the earlier discussion, have been covered again. Therefore, I do not intend to go over the whole ground again except to refer to one or two questions which have been emphasised and re-emphasised by speaker after speaker in this discussion. Once again it has been pointed out that on account of this Bill a onerous responsibility has been cast on the Speaker and he has been called into the fray with the result that his present independence and the position which he occupies in the House are now put in jeopardy. When we are thinking on a measure like this, I agree with my honourable friend, Mr. Bhupesh Gupta when he said that we are passing through a period of crisis when our democratic framework is under great stress and strain. Things which have happened in the recent past, as was rightly pointed out, were never envisaged when the original provision in the Constitution was made.

At that time one never imagined that by a process of violence, duress and coercion a Member will be coerced into resigning and thus preventing him from functioning as the representative of the people whom they have elected. Whom can we think of whose impartiality can be better trusted than the Speaker or the Presiding Officer? It is rightly said that the Speaker is the ears and eyes of the House. Therefore, no other authority, howsoever high, can evoke such trust and such confidence as the Speaker and the Presiding Officer of the House. Therefore, it is inevitable that when you think of making a provision of this type you must entrust this highest responsibility to him. Even otherwise, so far as the House is concerned, he already decides many disputed questions. It is not as if he does not take decisions on several disputed issues. He decides them. The decision of the Speaker is accepted on this basis that he is the only authority whose impartiality is never in doubt and that is why the entire membership of the legislature has to repose full trust and confidence on him.

Even without this amendment, Speaker has been dragged into court. Therefore, that could not be prevented completely in a situation where our courts also have to function under the jurisdiction respectively vested in them by the Constitution itself.

Reference was made by one hon. Member to the presidential reference which is made to the Supreme Court. I want to dislodge a wrong impression which that hon. Member and some members seem to be carrying. It was not a summons issued to the Speaker or to the Chairman. Here a precedent which was followed in U.P. was followed. In the Presidential reference there were no parties to the dispute and the court is naturally embarrassed. They think that if only one point of view is represented, then it is unfair to the other point of view and who, other than the legislatures, were interested in a reference of this type? The legislatures themselves were the electoral college. One point of view was that even if one legislature was not in existence, the Presidential election can take place, whereas the other point of view would be that if one legislature is not there, then you cannot hold the Presidential election. Whose rights are affected in this? The legislatures which are the components of the electoral college are concerned with the Presidential election. I would

submit that the Court did very wisely in giving only intimation to the Speaker that such a reference has been made. It is not a summons and certainly not a warrant. No disrespect was meant to the Speaker or the Presiding Officer in issuing this summons. I wanted to mention this because some misunderstanding has been created on account of this and some reference was made to it. Therefore, I thought I should use this occasion to clarify this point. The courts also know that the Speaker cannot be the object of summons or warrants of the courts unless the matter appears to be such that the legislature itself takes a vital interest in the decision of a particular case which is referred to the Court. Therefore, I would submit again that the legislatures are really doing their inevitable duty by passing this Bill which asks the highest authority in the legislature to decide as to whether a resignation has been genuine or voluntary or not.

I have already covered all other points and I do not want to cover the whole ground again.

SHRI LOKANATH MISRA: What about my question?

SHRI H. R. GOKHALE: There is no question. When Parliament considers a matter, it is really a matter for the elected representatives of the people in the two Houses to decide as to who should be responsible or the repository of responsibility for deciding a particular thing.

SHRI T.N. SINGH: In the case of Press Council Act, the Speaker declined to perform an act envisaged in that Bill. Here the Speaker may decline. In that case, what will happen? It has happened. There is precedent where the Speaker has declined. What is he to do?

SHRI LOKANATH MISRA: Mr. Minister when you wanted the Speakers and the Chairmen to shoulder such onerous responsibilities, did it not ever strike you that you should take their consent before bringing forward this Bill?

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

SHRI LOKANATH MISRA: Sir, at this stage I want to walk out.

[At this stage the hon. Member and some others left the House].

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed." The House divided.

MR. DEPUTY CHAIRMAN: Ayes—156; Noes—2.

Ayes-156

Abid, Shri Qasım Alı Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Ahmad, Dr. Z.A. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman

Barman, Shri B.D.
Berwa, Shri Jamna Lal
Bhagwati, Shri B.C.
Bhardwaj, Shri Jagan Nath
Bhatt, Shri Nand Kishore
Bisi, Shri P.N.
Bobdey, Shri S.B.
Borooah, Shri D.K.
Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. R.K.
Chandra Shekhar, Shri
Chandrasekhar, Shrimati Maragatham
Chattopadhyaya, Prof. D.P.
Chaturvedi, Shrimati Vidyawati
Chaudhari, Shri N.P.
Chettri, Shri K.B.
Choudhury Shri N.R.
Chowdhary, Shri C.L.
Chowdhri, Shri A.S.
Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram
Das, Shri Bipinpal
Devendra Nath, Shri
Dhabe, Shri S.W.
Dhulap, Shri K.N.
Dikshit, Shri Umashankar
Dutt, Dr. Vidya Prakash

Gadgil, Shri Vithal
Gian Chand, Shri
Goswami, Shri S.P.
Gowda, Shri U.K. Lakshmana
Gujral, Shri I.K.
Gupta, Shri Bhupesh
Hashimi, Shri S.A.

Himmat Sinh, Shri

Imam, Shrimati Aziza

Jagdish Chandra, Shri Jagtap, Shri R.D. Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha. Shri Kamalnath Joshi, Shrimati Kumudben Manishankar

Constitution

Kalaniya, Shri Ibrahim Kalpanath, Shri Kalyan Chand, Shri Kamble, Shri N.M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kishan Lal, Shri Kollur, Shri M.L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M.R. Kulkarni, Shri A.G. Kulkarni, Shrimati Sumitra G. Kumbhare, Shri N.H. Kureel Urf Talib, Shri P.L.

Lalbuaia, Shri Lokesh Chandra, Dr. Lotha, Shri Khyom

Mahanti, Shri B.K. Mahapatro Shri L. Majhi, Shri C.P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mukherjee, Shri Kali Mukheriee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A.N. Munda, Shri BR. Murahari, Shri Godey Murthy, Shri B.P. Nagaraja Musafir, Shri Gurmukh Singh

Narasiah, Shri H.S. Nizam-ud-Dın, Shri Syed Nurul Hasan, Prof. S.

Pai, Shri T.A. Panda, Shri Brahmananda Parashar, Shri V.R. Patil, Shri D.S. Patil, Shri G.R. Pradhan, Shrimati Saraswati

Prasad, Shri Bhola Prasad, Shri K.L.N. Punnaiah, Shri Kota Puri, Shri D.D.

Rachaiah, Shri B. Raha, Shri Sanat Kumar Raju. Shri V.B. Ranganathan, Shri S. Rao, Shrimatı Rathnabai Sreenivasa Rao, Shri V. C. Reddi, Shri K. Brahmananda Reddy, Shri Janardhana Reddy, Shri K.V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R.N. Rishi Kumar, Shri

Saleem, Shri Mohammad Yunus Sangma, Shri E.M. Sardar, Amjad Ali Shri Sardesai, Shri S.G. Savita Behen, Shrimati Seyid Muhammad, Dr. V.A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shukla, Shri Chakrapanı Shukla, Shri M.P. Shyamkumari Devi, Shrimati Singh, Shri D.P. Singh, Shri I.D. Singh, Shri Inder Singh, Shri Jagjit Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Shivdayal Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V.B. Sinha, Shri Awadheshwar Prasad Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato

Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J.S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad

Tohra, Sardar Gurcharan Singh Tripathi, Shri Kamlapati Trivedi, Shri H.M.

Varma, Shrimati Narayani Devi Manaklal Venigalla Satyanarayana, Shri

Vyas, Dr. M.R.

Wajd, Shri Sikander Alı

Noes-2

Tyagi, Shri Mahavir Singh, Shri T.N.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 4. p.m.

The House then adjourned for lunch at sixteen minutes past three of the clock.

The House reassembled after lunch at two minutes past four of the clock, The Vice-Chairman (Shri Bipinpal Das) in the Chair.

SHRI NIREN GHOSH (West Bengal); Sir, on a point of order.

SHRI SHYAM LAL YADAV (Uttar Pradesh): I welcome you on the Chair, Sir.

SHRI NIREN GHOSH: My point of order is this that just now talks are going on between our country and Bangladesh..

THE VICE-CHAIRMAN (SHRI BIPI) I-PAL DAS): There is no point of order.

SHRI NIREN GHOSH: Let me finish. Will it not be in order in the interest of the sub-continent to give some resume of the talks.

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): This is no point of order. Mr. Nitt Raj Singh Chaudhury.

THE CODE OF CIVIL PROCEDURE (AMENDMENT) BILL, 1974.

(Motion for Reference to Joint Committee)

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFAIRS (SHRI NITI RAJ SINGH CHAUDHURY): Sir, with your permission I move the following Motion:---

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, and resolves that the following 15 members of the Rajya Sabha.

- 1. Shri Sawaisingh Sisodia
- 2. Shri Sardar Amjad Ali
- 3. Shri Bipinpal Das
- 4. Shri D.P. Singh
- 5. Shri M. P. Suhkla
- 6. Shri Awadheshwar Prasad Sinha
- 7. Shri Syed Nizam-ud-din
- 8. Shri V. C. Kesava Rao
- 9. Shri Nawal Kishore
- 10. Shri V. K. Sakhalecha
- 11. Shri Kanchi Kalyanasundaram
- 12. Shri Bir Chandra Deb Barman
- 13. Shri D. Y. Pawar
- 14. Shri Dwijendralal Sen Gupta
- 15. Shri Krishnarao Narayan Dhulap

be nominated to serve on the said Joint Committee."

The question was proposed.

SHRI SHYAM LAL YADAV: Sir, I would like to say a few words. In this Bill, it is propsed that Section 115 be deleted on the ground that article 227 of the Constitution provides the remedy similar to that. My objection is that this Section 115 empowers the High Court to call for the records and to decide the matter on certain legal grounds. So far as article 227 is concerned, that is entirely different and will not apply in cases where a proper remedy lies. In those cases in which suits are instituted and appeals are heard, I am afraid, the High Court may not interfere so lightly as Section 115 allows it to do. Therefore, Sir, this provision should not be deleted.

The second point is in regard to the certain protections that have been given to the ladies under the present Civil Procedure Code. This Bill provides for doing away with that provision. No doubt, if, our society has advanced and literacy has spread, we would have provided so much. But as things stand today, we are still handicapped, and there should be some protection to the women. Otherwise illiterate women will be suffering.